

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 41 of 2022

Between

SRI GOWNIVARI SRINIVASULU,

Former Member of Legislative Council and

Deputy Opposition floor leader in

A.P. Legislative Council,

S/o Narayanappa,

R/o D.No. 1-57, Venkatapalli (V),

Kanemakulapalle, Boyanapalle,

Chittoor District, Andhra Pradesh – 517423.

..... Applicant

-VS-

1. THE STATE OF ANDHRA PRADESH,

Represented by its Chief Secretary,

1st Floor, 1st Block, Secretariat Office,

Velagapudi, Guntur District,

Andhra Pradesh - 522023.

Email: cs@ap.gov.in

Phone no. 0863-2441024 and others

..... Respondents

COUNTER AFFIDAVIT FILED BY THE 2nd RESPONDENTS

DATE-27-07-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: reddymadhuri09@gmail.com

COUNSEL FOR 2nd Respondent

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And 6 others

..... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 24.07.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 41 of 2022

Between

SRI GOWNIVARI SRINIVASULU,

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-VS-

1. THE STATE OF ANDHRA PRADESH,

Represented by its Chief Secretary,

1st Floor, 1st Block, Secretariat Office,

Velagapudi, Guntur District,

Andhra Pradesh - 522023.

Email: cs@ap.gov.in

Phone no. 0863-2441024

2. THE PRINCIPAL SECRETARY TO GOVERNMENT,

Department of Mines and Geology,

Government of Andhra Pradesh,

Secretariat Office, Velagapudi,

Guntur District, Andhra Pradesh - 522023.

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3. THE PRINCIPAL SECRETARY TO GOVERNMENT,

Department of Revenue,

Government of Andhra Pradesh,

Secretariat Office, Velagapudi,

Guntur District, Andhra Pradesh - 522023.

Email: secy.ccla@gmail.com

Phone No. 0866-2410086.

4. THE PRINCIPAL SECRETARY TO GOVERNMENT,

Department of Environment, Forests, Science & Technology,

Government of Andhra Pradesh,

Secretariat Office, Velagapudi,

Guntur District, Andhra Pradesh - 522023.

Email: prlccf_hf_apfd@ap.gov.in

Phone No. 23453111.



Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.
Krishna District.

5. THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS

& Head of Forest Force,
Government of Andhra Pradesh,
Aranya Bhavan, K.M. Munshi Road,
Nagarapalem, Guntur, Guntur District,
Andhra Pradesh - 522004.
Phone No. 9440810001.

6. THE DISTRICT COLLECTOR,

Chittoor, Collectorate Complex,
DRR Colony, Kalagatur,
NH-4, Bengaluru-Chennai Bypass Road,
Chittoor, Andhra Pradesh- 517002.
Email: collectorchittoor@gmail.com
Phone No. 08572240333.

7. THE REVENUE DIVISIONAL OFFICER,

Kumarapuram, Madanapalle,
Chittoor District,
Andhra Pradesh-517325
Email: ctrdao@gmail.com
Phone no. 9491077005

..... Respondents

COUNTER AFFIDAVIT FILED BY THE 2nd RESPONDENTS

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 Years,
Occ: Working as Director of Mines & Geology, Government of Andhra
Pradesh, Ibrahimpatnam, Vijayawada, Andhra Pradesh do hereby solemnly
and sincerely affirm and make oath and state as follows:

1. I am the authorized Person to file counter affidavit on behalf of 2nd
Respondent herein and as such I am well acquainted with the facts of
the case.
2. This respondent denies each averment made in the affidavit filed in
support of the appeal as false and incorrect except those that are
specifically admitted herein in this counter affidavit.


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.
Krishna District.

3. With regard to the averments made in paragraph 1 of the Affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 2 of the affidavit is denied as false. It is submitted that as per the **Chittoor District Gazette Extraordinary** Published on September 11th 1998 with a Declaration of areas in Chittoor District for **KOUNDINYA WILD LIFE SANCTUARY** under Section 26-A of Wild Life (P) Act 1972. The total area of KOUNDINYA WILD LIFE SANCTUARY is covered 357.60 Sq Kms and which is falling within the Kuppam and Palamaner Reserve forest Ranges of Chittoor Forest Division and Revenue Mandals of Kuppam, Ramakuppam, Baireddypalli, Palamaner and V.Kota of Chittoor District. Further it is informed that, as per records of the Assistant Director of Mines & Geology, Palamaner, there are no quarry leases existing presently in and around of 10 KM's radius from the KOUNDINYA WILD LIFE SANCTUARY as per the Reserve Forest norms. The same annexed and marked as **Annexure I**.
5. It is submitted that, if any quarry lease application received by the Asst. Director of Mines and Geology, it is thoroughly verified and surveyed the area whether the applied area is falling in the forest area / away from the Forest boundary / within the 500 Mts distance from the forest boundary, then statutory clearances shall be taken from the concerned department. If it is falls in the Revenue land, No Objection Certificate shall be obtained from Revenue Department, then after completion of survey & Inspection this office submit the grant

proposals to the Director of Mines and Geology/ Deputy Director of Mines and Geology under Rule 12(5)(a)(i) of APMMC Rules 1966. As such there is no application have been received by the Asst. Director of Mines and Geology, Palamaner. There is no Quarry Leases existing or no Quarry Lease Applications received in around **KOUNDINYA WILD LIFE SANCTUARY** area within 10 KM's radius from the **SANCTUARY BOUNDARY**. As such the question of the applicant that the quarry leases and applications existing in around the SANCTUARY area made in Paragraph No.2 of the said affidavit is far away from the truth.

6. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that as per the office records of the Assistant Director of Mines and Geology, Palamaner there are SIX Quarry Leases present earlier for Colour Granite in Sy.No.104 of Muddanapalli Village and the same were Determined in the year 2003(Copies of the same is annexed and marked as **Annexure "II"**
7. Further it is submitted that, *"the District Collector, Chittoor vide Lr.No. E8/5764/2014, dt. 05-11-2015 forwarded the clarification given by the Chief Commissioner of Land Administration vides reference No. B3/ 1178 / 2011-II, dated 30-05-2012 that any area recorded as **Adavi** in Revenue records irrespective of their ownership, shall also attract the provisions of Forest Conservation Act 1980 and prior approval of the Government of India is mandatory for use of such areas for any non-Forest purposes and also informed that no NOC shall be granted to the land in Sy. No. 104 of Muddanapalli Village of Santhipuram Mandal, Chittoor District for quarry operations as the land is noted as Adavi"* and it will be attract for Rules as

per Forest Conservative Act, 1980. The same is annexed o and marked as **Annexure "III"**.

8. It is submitted that the Assistant Director of Mines and Geology, Palamaner has not entertained to receive any fresh applications for granting of Quarry Leases in Sy.No.104 & Sy.No.213 of Muddanapalli Village, Santhipuram Mandal, Chittoor District and at present there are no pending applications and existing quarry Leases in the said alleged area.
9. It is submitted that due to existing of Quarry Leases earlier, some old worked out locations are available in the determined quarry leases. Thereafter, some violators were excavated the Granite Mineral unauthorizably in the same available old worked out pits and surrounding/ nearby places. The Technical Staff of the Assistant Director of Mines & Geology, Palamaner conducted the surprise inspections on illegal prone areas and identified unauthorized workings at 05 locations falling in Sy.No. 104 & 213 of Muddanapalli Village, Shanthipuram Mandal and seized the Granite blocks available at illegal quarrying sites and same were handed over to the concerned VROs for safe custody (the copies of panchanama made at the time of inspection are annexed hereto and marked as **Annexure-IV**).
10. It is submitted that whenever the question of illegal quarrying noticed in Sy.No.104 & 213 of Muddanapalli Village, Santhipuram Mandal i.e. in the "**Adavi**" the Assistant Director of Mines and Geology, Palamaner have alert the Forest officials vide Lr.No. 1989 / Vig /2020,dt:26-08-2020, 12-11-2020, 27-03-2021, 05-10-2021, 28-

10-2021 & 04-01-2022 and requested the Divisional Forest Officer, Chittoor West Division, Chittoor District to give suitable instructions to the concerned Forest officials in the field to take stringent action against the violators to curb such activity as per the rules in force as they are the custodians of Forest land. And the same annexed and marked as **Annexure "V"**.

11. It is submitted that the DFO, Chittoor west division, Chittoor vide letter No. Rc.No.1193/2020/TO, dt.18.11.2020 stated that "Though the land is classified as "**Adavi**" in the revenue records, it is not a reserved forest and also not under the control and the management of Forest Department. However, any activity on this land action will be initiated as per the provisions of the Forest Conservation Act 1980 and also any approvals will be taken by the Govt. of India" is annexed and marked as **Annexure "VI"**. Hence the applicant contention made in Paragraph No.3 of the said affidavit, stating that, the granite has been illegally mined in these lands by the granite mafia with the overt and covert support of the officials of the mining Department is far away from the truth.

12. With regard averments made in paragraph 4 of the affidavit is denied as false. It is submitted that that in question of illegal quarrying in Kuppam constituency, the Director of Mines and Geology, Ibrahimpatnam vide Memo No. 24438/ E1/2017,dt: 11-01-2022 has constituted special teams to arrest the illegal quarrying activity. As such the special teams are inspected the illegal prone areas in Santhipuram, Gudupalli and Kuppam Mandals of Chittoor

District and noticed unauthorized workings at various places in the above said Mandals. The inspection authorities identified total 16 locations are falling under the premises of 'Adavi' located at Sy.No. 104 and 213 of Muddanapalli (V), Santhipuram (M), Chittoor District, seized the granite blocks covered for a quantity of 3353.514 Cbm and identified the three (03) Vehicles, i.e., (1). One Excavator No. ZX370LCH-1 (Sl. No. OACH-000524), (2). One Excavator No. ZX370LCH-1 (Sl. No. OACH-000400), & (3) One Hitachi Kobelco Model - SK380HDLC-8 (Sl. No. YCH-B0230) and also 01 Generator (PowericaCP125D5P) in the illegal prone area/unauthorised working areas, and the same vehicles are handed over to VRO-Madanapalli, APSRTC Depot-Kuppam, and SHO-Rallabuduguru for safe custody. And the same annexed and marked as **Annexure "VII"**

13. It is further submitted that, the technical staff of office of the Asst. Director of Mines & Geology, Palamaner regularly inspecting the above said areas as irrespective complaints received since March, 2019. This office technical team has also seized the Granite blocks and Machinery, wherever illegal quarrying found in Sy.No. 104 & 213 of Muddanapalli (V), Santhipuram (M), Chittoor District. However, **as a result at present there is no illegal quarrying is going on in the above said survey numbers.**

14. It is submitted that the Technical staff of the Deputy Director of Mines & Geology office, Chittoor and the Asst. Director of Mines & Geology office, Palamaner have been regularly keep constant vigil round the clock in the said alleged areas.

15. Further it is submitted that the Asst, Director of Mines and Geology Palamaner have been requesting the Revenue Department officials vide Lr.No. 1989/Vig/2020 Dt: 21.08.2020, 25.09.2020, 05.12.2020, 27.03.2021, 05.10.2021 & 13.05.2022 to find out the violators who are conducting the illegal quarrying in Sy.No. 104 and 213 of Muddanapalli (V), Santhipuram (M), Chittoor District for take stringent action against the violators but so far the Asst. Director of Mines and Geology Palamaner have not been received any information from the Revenue Department for taking further necessary action against the violators. Hence the petitioner contention made in Paragraph No.4 of the said affidavit on the illegal granite mining is going on unabated with the active connivance and collusion of the officials of the forest, revenue and mines departments is not true and it is far away from the truth.

16. With regard to the averments made in paragraphs 5 & 6 of the Affidavit is denied as false. It is submitted that this respondent already answered in para 7 of the counter affidavit and hence there are no remarks.

17. It is Further submitted that, the Asst, Director of Mines and Geology Palamaner has been repeatedly requesting the Divisional Forest Officer, Chittoor West Division, Chittoor District, to instruct the concerned Forest officials of Santhipuram, & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying at Sy.No.104 & 213 and (Classified as Adavi) of Muddanapalli (V),

Santhipuram (M), Chittoor (Dt) and also requesting to the Revenue Department to instruct concerned DT, VRO & VRA of Muddanapalli, village to keep strict vigil on the above said areas to curb illegal quarrying as per G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016, the Government empowered the Revenue officials to prevent the illegal quarrying is annexed hereto and marked as **Annexure "VIII"**

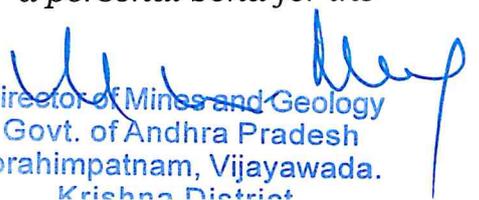
18. With regard to the averments made in paragraph 7 of the Affidavit is denied as false. It is submitted that that the total activity of the illegal mining has been stopped by the mines, Forest and Revenue departments the question of Ecological imbalance the Flora & Fauna and Environment damage not arises. Further round the clock keep watching constant vigil in around the areas by the department the illegal activity has totally stopped. The contentions of the petitioner in the affidavit is far away from the truth.
19. It is submitted that the Director of Mines and Geology, Ibrahimpatnam vide Memo. No. 24438/E1/2017, dated: 11.01.2022 has constituted the Special Teams to curb illegal activity. In this connection the special teams have inspected the illegal prone areas/unauthorized workings at Sy.No. 213 and 104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District and identified the Three (3) Vehicles, i.e., (1). One Excavator No. ZX370LCH-1 (Sl. No. OACH-000524), (2). One Excavator No. ZX370LCH-1 (Sl. No. OACH-000400), & (3) One Hitachi Kobelco Model - SK380HDLC-8 (Sl. No. YCH-B0230) and also 01 Generator (PowericaCP125D5P) in the illegal

prone area/unauthorised working areas, and the same vehicles are handed over to VRO-Madanapalli, APSRTC Depot-Kuppam, and SHO-Rallabuduguru for safe custody.

20. It is submitted that, As matter stood like this the above mentioned three vehicles, two vehicle owners (i.e. Sl.No.2 & 3) were filed Writ Petition's in the Hon'ble High Court of A.P., Amaravathi for favourable orders in Writ Petition No's. 33928 of 2022 dated 08-12-2022 before the Hon'ble High Court of Andhra Pradesh.

21. It is submitted that in obedience the above orders of the Hon'ble High Court of A.P this office has addressed a letter to the Vehicle owner and requested to submit a personal bonds for Rs: 2,00,000/-, produced proof in support of his ownership of the vehicle and given undertaking to produce the vehicle as and when required either by the authority concerned or Court or the Investigating Agency and also given an undertaking that he will not alienate, encumber or alter the physical features of the vehicle. But, till today Sri G. Palani has not furnished the above documents.

22. It is submitted that in obedience to orders of the Hon'ble High Court of A.P in W.P. No. 12178 of 2023, dated: 18-05-2023 the petitioner has submitted a letter along with Notarized affidavit duly promising that he has never involving in the illegal quarrying of any mineral and ready to produced the vehicle before the officials when ever requested in future, if any deviation found in this regard any tipe of action may be taken against him as per rules in force also submitted a personal bond for the

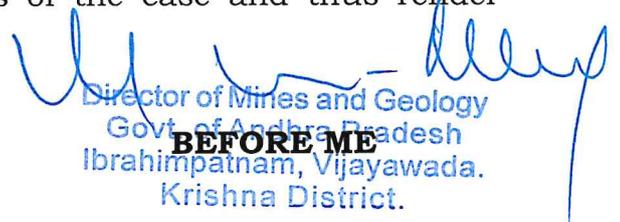

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.
Krishna District

worth of Rs.2,00,000/- in the shape of term deposit (Bank guarantee) No.0989739, Dt.18-05-2023 in Indian Bank, Palamaneru, Chittoor District and also produced proof in support of his ownership of the vehicle and requested this office to release the vehicle. Accordingly this office addressed a letter bearing No. 188/Vig/03, Dt.19-05-2023 to the Depot Manager, APSRTC Depot , Kuppam to release the vehicle as per orders of the Hon'ble High Court of A.P., the remaining other above vehicles, the investigation is going on by the Special team with reference persons responsible and after submission of final report by Special team, cases will be booked. Further it is submit that, when spot inspection conducted officials are visited the site and found quantity of 3353.514 cubic meters of Colour Granite is lying at the site.

23. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above O.A No. 41 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the 20th day of June 2023
and signed his name in my presence


Director of Mines and Geology
Govt. of Andhra Pradesh
BEFORE ME
Ibrahimpatnam, Vijayawada.
Krishna District.

VERIFICATION

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 Years, Occ: Working as Director of Mines & Geology, Ibrahimpatnam, Government of Andhra Pradesh, do here by verify that the contents of the above paras are true to the best of my personnel knowledge, believed to be true on legal advice and that I have not suppressed ant material of fact.

Verified at Vijayawada on this the 20th day of June, 2023



DEPONENT

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.
Krishna District.

- 1 -

ANNEXURE: I

(9)
3775
14-8-98

GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

Ro.No.26110/96/WL-1
Dated:5.8.1998

Office of Prl.Chief Conservator
of Forests, A.P., Hyderabad.

Sri S.D.Mukherjee, I.F.S
Prl.Chief Conservator of Forests



Sub:- Notification of Wild Life Sanctuaries under
~~Section 26-A of Wild Life (Protection) Act~~ 1972 - State Gazettee copies communicated
Reg.

Ref:- State Gazettee of Andhra Pradesh Part - I
Extraordinary No.343, Dated:22.7.1998.

-:000:-

The State Gazettee in which the Final Notification under
Section 26-A of Wild Life (Protection) Act, 1972 have been
published for the following Wild Life Sanctuaries are enclosed
(10) Copies for information and necessary action.

*Hand to
offt ofant*

- 1) Krishna Wild Life Sanctuary
- 2) Gundla Brahmeswaram Wild Life Sanctuary
- 3) Koundinya Wild Life Sanctuary
- 4) ~~Sivaram~~ Wild Life Sanctuary
- 5) Rajiv Gandhi Wild Life Sanctuary

Sd/- K.Varaprasad,
for Prl.Chief Conservator of Forests.

TO

- The Conservator of Forests (Wild Life Management) Hyderabad.
- The Conservator of Forests, Kurnool/Anantapur.
- The Field Director (Project Tiger) Srisaillam.
- The Assistant Director (Project Tiger) Atmakur/Achampet.
- Copy to the Divisional Forest Officer (Wild Life Management)
Eluru, Jannaras/Divisional Forest Officer, Chittoor (West).
- Copy to the File No.15881/98/WL-1.
- Copy to the File No.11587/98/WL-1.
- Copy to the File No.21658/98/WL-1.
- Copy to the File No.12009/98/WL-1.

//t.c.b.o//

Uthappa
SUPERINTENDENT

AREA STATEMENT

S1. No.	Name of the Mandal in District	Name of the Division	Name of the Range	Name of the Forest Block	Total Area of the Forest Block in Ha.	Area included the Sanctuary
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Kuppam	Chittoor (W)	Kuppam	Kangundi RF	19987.44	13990.00
2.	Ramakuppam	-do-	-do-	Peddur RF	6676.51	3962.64
		-do-	-do-	Peddur Ext. RF	3802.42	1900.00
3.	V. Kota	-do-	-do-	Chengallu RF	2719.44	1100.00
		-do-	Palamacher	Peddanaikneridurg RF	5836.38	2300.00
4.	Baireddipalli	-do-	-do-	Naikneri RF	2768.04	2768.04
		-do-	-do-	Nellipatla RF	2007.19	1500.00
5.	Palamacher	-do-	-do-	Mordona RF	372.18	3300.00
		-do-	-do-	Musalimadugu RI	222.71	2242.71
		-do-	-do-	Tekumanda RF	2954.21	2700.00
Total area of the Sanctuary:						35763.39
						of
						357.6 Sq
						Hrs

BOUNDARY DESCRIPTION

The Boundaries of the Sanctuary as delineated in the map kept in the Office of the Principal Chief Conservator of Forests, Arava bhavan, Andhra Pradesh, Hyderabad are as follows:

NORTH (A To B): The boundary of the Sanctuary starts from Nulukunta Elephant Proof Power Fence Energizer Room, located on the Kangundi Reserve Forest boundary line, which is shown as "A" on the map. The line runs generally in the North - Eastern direction along Elephant proof Power Fence until it reaches a point where the power fence cuts the road from Palamacher to Gudiyattam, which is shown as "B" on the map.

B To C: Hence the line follows the common Reserve Forest boundary between Palamacher Reserve Forest and Musalimadugu Reserve Forests and then Palamacher Reserve Forest boundary line in easterly direction upto a point where the Tekumanda Reserve Forest boundary takes a turn to South, which is shown as point "C" on the map.

EAST C To D: The line runs along Tekumanda Reserve Forest Boundary line in southerly and South Western direction cuts inter state boundary between Andhra Pradesh and Tamilnadu States at Nallakonda (555 MSL) which is shown as "D" on the map.



CHITTOOR DISTRICT GAZETTE
EXTRAORDINARY
 PUBLISHED BY AUTHORITY

NO. 1]

CHITTOOR: FRIDAY, SEPTEMBER 11, 1998.

DECLARATION OF AREAS IN CHITTOOR DISTRICT FOR KOUNDINYA WILD LIFE SANCTUARY UNDER SECTION 26-A OF WILD LIFE (P) ACT 1972.

[G.O.Ms.No.82, Environment Forests, Science & Technology (For III), 27th June, 1998.]

In exercise of the powers conferred by section 26-A of the Wild Life (Protection) Act, 1972 (Central Act No.53 of 1972) the Governor of Andhra Pradesh hereby declares the areas specified in the Schedule below and as shown in the map kept in the Office of the Principal Chief Conservator of Forests, Aranya Bhavan, A.P., Hyderabad as a Wild Life Sanctuary, which shall be called as "Koundinya Wildlife Sanctuary".

2. The Notification shall come into force with effect from the date of publication of this Notification in the Andhra Pradesh Gazette.

THE SCHEDULE

Names of the District	: Chittoor
Name of the Mandals	: 1. Kuppam 2. Ramakuppam 3. Paitreddypalli 4. Palamaner 5. V.Kota
Names of the Forest Division	: Chittoor (West)
Name of the Forest Ranges	: 1. Kuppam Range 2. Palamaner Range
Name of the Wild Life Sanctuary	: KOUNDINYA WILD LIFE SANCTUARY
Area of the Sanctuary	: 357.60 Sq.Kms.

4

D To E: Thence the Sanctuary boundary runs all along inter state boundary generally in a South - Westerly direction upto a point where the inter state boundary meets Southern tip of Kangundi Reserve Forest which shown as "B" on the map.

WEST (E To A): Then the Sanctuary boundary runs along with the Kangundi Reserve forest line until it meets the starting point "A" of the Sanctuary.

All the enclosures within the Reserve Forest and villages and private lands varied in the above specified units shall stand included in the Sanctuary for the purpose of this notification. The Conservator of Forests Anantapur who is authorized perform the functions of the District Collector vide C.O.No.39 EFS&T (For.III) Department, dated 17-4-1997 has determined the existence, the nature and extent of rights of the persons in the Koundinya Wild Life Sanctuary vide his Proc.No. 15/97/M-5, Dt: 31-12-97 as follows:

"The local communities are entitled to the rights and concessions as admitted at the time of settlement of forest blocks".

C.S. RANGA CHARI,
Spl. Chief Secretary to Government.

ANNEXURE II

5-5-

List of leases Granted and same were determined in Survey.No. 104 of Muddanapalli (V), Shanthipuram (M), Chittoor District pertains to the O/o the Assistant Director of Mines & Geology, Palamaner

S.No	Name and Address of the Lessee	Mineral	Extent	Sy. No.	Village	Mandal	From	To	Status	D.M.G. Progs. No.	A.D.M.G. Progs. No. & Date	Determination/ surrender order	NOC Clasification
1	Sri R.V. Muneppa, Prop: M/s Jeevan Granites, D.No. 283, Lakshmi Nagar, Kuppam	Colour Granite	1.012	104	Muddanapalli	Shanthipuram	05-11-1992	04-11-2007	D	3377/Q4/1992, Dt.08.10.1992	2579/Q/92, Dt. 05.11.92	29028/R4-2/02, Dt.29.08.2003	Adavi Poramboke
2	M/s Harsha Granites Ltd., Mg. Ptr: Sri V.G. Naidu, # 19-1-20B, Rajiv Gandhi Road, Chittoor - 517 002	Colour Granite	1.255	104	Muddanapalli	Shanthipuram	02-04-1993	01-04-2008	D	749/Q2/1993, Dt.04.03.1993	950/Q/1993, Dt.2.04.1993	29033/R4-2/2002, Dt.17.10.2003	Adavi Poramboke
3	M/s Vijaya Jyothi Granites, Prop; Sri G.V. Krishna Murthy, D.No. 4-108, Gandla Street, Kuppam	Colour Granite	1	104	Muddanapalli	Shanthipuram	05-03-1997	04-03-2012	D	5957/R4-2B/1997, Dt.08.01.1997	740/Q/1997, Dt.05.03.1997	29027/R4-2/2002, Dt. 17.10.2003	Adavi Poramboke
4	M/s Srinivasa Granites, Prop: Sri L. Umasankar, # 14-79, Radhakrishnan Cross Road, Kuppam - 517 425	Colour Granite	2	104	Muddanapalli	Shanthipuram	06-03-1997	05-03-2012	D	21128/R4-2B/96, Dt.08.01.1997	264/Q/97, Dt.06.03.1997	29629/R4-2/02, Dt.17.10.03	Guttaporamboke
5	Sri A. Narendra Raja, # 307/7, 23rd Cross, 6th Block, Jayanagar, Bangalore - 11 {1st Renewal}	Colour Granite	1.093	104	Muddanapalli	Shanthipuram	23-01-1999	03-05-2008	D	14050/R4-2B/97, Dt.17.12.1998	1554/Q/1993, Dt. 23.01.1999	29030/R4-2/2002, Dt.14.10.2003	Adavi Poramboke
6	M/s Shiridi Sai Baba Enterprises	Colour Granite	0.404	104	Muddanapalli	Shanthipuram	06-09-1993	05-09-2008	D	2759/Q2/93, dt. 20-07-1993	3285/Q/1993, Dt.06.09.1993	Procd.No. 29025/R4-2/02, dt. 17-10-2003	Adavi Poramboke

P. Juppala
Assistant Director of Mines & Geology,
Palamaner

determination

17/11/03
3/12/03

Palamaneru, Chittoor Dist.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY : HYDERABAD
PRESENT: SRI T. DEVENDRANATH, M.Sc., DIRECTOR

DATED. 14.10.2003

Prod.No. 29030/R4-2/02

Sub:M&G- Q.L. for Grey Granite over an extent of 1.093 hacts. in
S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district -
Held by Sri. A. Narendra Raja. -Determined-Orders issued -
Regarding.

Ref: 1.DDM&G, Cdp..Prod.No. 1378/ Q2/93, dated 6.4.93
2.DM&G, Hyd.show Cause Notice No. 29030/R4-2/02, dated 10.8.2002
addressed to the lessee through ADM&G, Chittoor.

Through the ref 1st cited, the Dy. Director of Mines and Geology, Cuddapah, has granted a Q.L. for Grey Granite over an extent of 1.093 hacts. S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor District for a period of 15 years in favour Sri. A.Naredra Raja. The said quarry lease deed was executed on 4.5.1993 and it would be in force upto 3.5.2008. According to the classification report issued by the M.R.O., it is classified as "Adavi Poramboke". The Hon'ble Supreme Court of India in T.N. Godavaram & Tirumalkapad Vs Union of India in W.P. Civil No. 202 of 95 held that the term "Forest" as occurring in Section 2, will not only include "Forest" as understood in dictionary sense, but also any area recorded as "Forest" in the Government record irrespective of the ownership". Therefore the lease granted has to be treated as "Forest" land.

Through the ref 2nd cited, this office, has issued a notice to the lessee with a request to show cause as to why the lease granted shall not be cancelled under the mistake of fact. The said notice was sent to the Asst. Director of Mines and Geology, Chittoor with a request to serve the same to the lessee. In reply to the Show Cause Notice one Sri K. Narayana Chetty Advocate on behalf of the Lessee has informed that the land in s.No. 104 is about 5 Kms away from the Forest line and the Forest department reveal that the S.No. 104 though classified as "Adavi Poramboke" was never under the control of Forest Department and the Forest department has no concern with the said land. Further the said land in S.No. 104 is not included in the notification of Reserve Forest in the Map of Forest. The lease was rightly granted in the revenue land which does not require the sanction or permission of Govt., of India. He finally requested to drop further action to cancel the lease. But the said reply is not satisfactory since the Hon'ble Supreme Court of India is as stated that the term Forest not only include Forest but also any area recorded as Forest in the Government record irrespective of the ownership.

In view of the above circumstances, the Q.L. for Grey Granite over an extent of 1.093 hacts. in S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district Sri. A.Naredra Raja is hereby determined since it falls in Forest land and the same was granted under mistake of fact as Revenue land. Further the Asst. Director of Mines and Geology, Palamaneru is requested to take further necessary action as per Rules.

Sri. T. DEVENDRANATH
DIRECTOR OF MINES AND GEOLOGY.

To
Sri. A.Naredra Raja

(Through ADM&G, Palamaneru... He is requested to serve this Office Order to the lessee and obtain an acknowledgement to that effect and submit the same for N/s.)

Copy to the Asst. Director of Mines and Geology, Palamaneru for taking necessary action
Copy to the Dy. Director of Mines and Geology, Cuddapah -----do-----

DEPARTMENT OF MINES AND GEOLOGY
Vide Nos From 1386 To

//ATTESTED//
K. Deshraj
for DIRECTOR OF MINES & GEOLOGY

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, CHITTOOR.
(Present: Sri. G. Acharya, I.M.S.,)

Progs.No. 1554/Q/89.

Dated: 1/5-93.

Sub:- Mines and Minerals - Quarry lease for Grey Granite
an extent of 1.093 Hects. in No. 104 of Mukundapuram
village, Santhipuram Mandal, Chittoor district
granted to Sri. D. Ramana for a period of 15 Years
Quarry lease deed executed - 10/1-93. Issued.

Ref:- 1. Progs.No. 1373/Q/93, dated: 6.4.93 of the
Deputy Director of Mines and Geology, Cuddapah.
2. Quarry lease deed executed on 10-1-93.

...

ORDER :

Sri. D. Ramana was granted a quarry lease for Grey Granite over
the area mentioned in the subject matter for period of 15 years vide
proceedings first cited.

The quarry lease deed has been executed on 10-1-93.

The lessee is hereby permitted to commence quarrying opera-
tions in the above said quarry lease area for a period of 15 years
with effect from 10-1-93 to 10-1-2008 duly observing the conditions of
the quarry lease deed Form G with additional conditions imposed by
the Deputy Director of Mines and Geology, Cuddapah in the above
proceedings.

The Lessee should send quarterly returns in Form - C to the
Director of Mines and Geology, Hyderabad, Deputy Director of Mines and
Geology, Cuddapah and to the Asst. Director of Mines and Geology,
Chittoor as required under rule 28 (3) of the Andhra Pradesh Minor
Mineral Concession Rules 1966. He should send report in Form B to the
Chief Inspector of Mines, Dhanbad and to the Asst. Director of Mines
and Geology, Chittoor as required under rule 30 of the Andhra Pradesh
Minor Mineral Concession Rules 1966.

He should produce all the accounts and registers pertaining
to the quarry lease and also to the accounts of granite cutting and
polishing factory in the first week of April every year. He should
erect and maintain at his own expenses boundary pillars of substantial
material standing not less than one metre over the surface of the
ground at each corner or angle in the line of the area leased out.

He should obtain despatch permit and get the way bills stamped
by the Asst. Director of Mines and Geology, Chittoor as 'ROYALTY PAID'.
before transporting the mineral from the leased area. Further he should
transport the raw blocks of granite as per the instructions issued
by the Government from time to time on the subject.

Asst. Director of Mines and Geology,
Chittoor.

To
Sri. D. Ramana, S/o Sri. D. Narayana Reddy D.No. XVII 627-C2, Punganur Road
Manapalli (PO), Chittoor district.

Copy submitted to the director of Mines and Geology, Hyderabad for favour
of information.

Copy submitted to the Deputy Director of Mines and Geology, Cuddapah
along with a copy of the lease deed and sketch.

Copy submitted to the District Collector, Chittoor for favour of informat

Copy submitted to the Regional Labour Commissioner Central, Hyderabad
for favour of information.

Copy to the Mandal Revenue Officer, Santhipuram, for favour of informatio

Copy to the Deputy Director of Mines Safety, Gorgaun, K.CH for favour
of information.

Proceedings of the Asst. Director of Mines and Geology, Chittoor.

Present: - Sri M. V. Subba Reddy, M.A.,

No. 1554/W/93

Dated 23-1-1999. (2)

Subj: - Mines and Minerals - Quarry lease for transfer of quarry lease held by Sri D. Kamana Ins.No. 104 of Muddanapalli Vye., Santhipuram Mandal, Chittoor district - over an extent of 1.093 acres - Transferred in favour of Sri A. Narendra Raja - Transfer of quarry lease deed executed - Work under - Issued.

- Ref: - 1. Ins.No. 12050/R.-22/97, dt. 17-12-98 of the Director of Mines and Geology, Hyderabad.
2. Transfer of quarry lease deed agreement dated 23-1-1999.
- - - - -

ORDER

The Director of Mines and Geology, Hyderabad through the reference 1st cited has accorded permission to Sri A. Narendra Raja, business, No. 307/7, 23rd cross, 6th block, Jaya Nagar, Bangalore to execute the quarry lease (which is already held by Sri D. Kamana) over the above subject matter area for the unexpired portion of the lease period upto 3-9-2009.

The transfer of the quarry lease deed executed on 23-1-1999.

Sri A. Narendra Raja, of Bangalore is hereby permitted to commence the quarrying operations in the transferred lease area and he should abide by the conditions stipulated in the transfer lease deed and in original lease deed executed by Sri D. Kamana.

A. Suresh
Asst. Director of Mines and Geology,
Chittoor.

CC to Sri A. Narendra Raja, business, No. 307/7, 23rd cross, 6th block, Jayanagar, Bangalore.

Copy to Sri D. Kamana, by Sri M. V. Subba Reddy, D.No. XVII, 627-2, Punganur Road, Anaparthi, for information.

Copy submitted to the Director of Mines and Geology, Hyderabad, for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, Cuddapah, for favour of information.

Space - 1

From
Smt.V.Kalpanakumari
Tahsildar
Santhipuram

223

To
The collector
Chittoor

ROCA/29/2015 dated 14/2/2015

Sir,

Sub:- Mines & quarries- santhipuram Mandal – Muddanapalli Village- Sy.no 104-
Classification of the land and recommendations of the tahsildar- requested
Report called for submitted –Reg.
Ref:- District collector, Chittoor ROC E8/1916/2013 dated 10/2/2015.

I Invite kind attention to the reference cited and submit that the district collector, chittoor is directed the Tahsildar, santhipuram to submit report on the Renewal quarry lease application for grant of color Granite over an extent of 1,093 hectares in S.No 104 of Muddanapalli Village, santhipuram Mandal applied by Sri. A.Narendra Raja is called for in the above reference.

In this connection I submit that the Sy.no 104 total extent 408-42 acres originally classified as Poramboke Noted in the classification column and Noted in the remarks column as Adavi (Forest) . In the above Sy.No the then earst while Tahsildars of Kuppam Taluk where sub divided the S.no and issued DKT Pattas as per enjoyment to an extent of 151-23 acres to the different Riots the remaining extent is covered with Big boulders and Roks on Nature . In the year 1989 the above applicant is applied for Grant of quarry lease to an extent of 5-00 acres to the AD , Mines and Gelogy, Anthapuram . The AD is Granted lease in the names of M/s, siridhi saibaba Enterprices and A.Narendra Raja on the basis of NOC issued by the then Tahsildar Vide certificate No D.Dis 239/89 dated 27/2/1989 for a period of 5 years and further the same has been transferred in the name of D.Ramana Vide AD , Mines and Gelogy , Chittoor Proceedings no 1554/q/89 date d 21/5/1993 for a period of 15 years . . Further the Mines Department has passed an order stating that the Quarry lease for Gray Granite over an extent of 1,093 hectares In S.No 104 of Muddanapalli of Sri. A. Narendra Raj is hereby determined since it fills Forest land and the same was Granted under mistake of fact as Revenue land . as per the orders of Director of Mines and Geology , chittoor Progs. 29030/R42/02 dated 14/10/2003. Aggrieved by this the applicant filed WP before the Honorable High court of AP Vide WP no 24580 of 2014 and W.A No 1547 of 2012 dated 6/12/2012 requested the court direct the respondents to Grant Renewal of Lease for quarry of Grey Granite to the Petitioner . The Honorable High Court of AP passed the common order on 18/11/2014. And WP is disposed directing the 2nd respondent (Director of Mines and Geolgy , Hyderabad) to obtain appropriate report and pass appropriate orders on the applications of the petitioners in terms of the directions of the Division Bench, in any case, within four weeks from the date of receipt of a copy of the order, No order as to costs. On the High court orders the applicant is filed an application before the District collector, chittoor for Grant Renewal of quarry lease in favor of applicant .

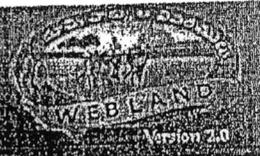
In this connection I submit that on Nature the Land is covered with big boulders and Rocks . The court order copies and village accounts are herewith submitted for kind perusal

Yours faith fully

14/2

TAHSILDAR
SANTHIPURAM

COPY SUBMITTED TO THE SUB COLLECTOR, MADANAPALLI FOR FAVOUR OF KIND INFORMATION



జిల్లా: చిత్తూరు (10)

అడంగలు

గ్రామము పేరు : ముద్దనపల్లె Year : 2014 సర్వే నెం. 104

YYYY-->(01/07/yyyy)-(30/06/yyyy+1) Color indicates Not Digitally Signed Color indicates Data tampered

Generate Adangal Print Export To Excel(Current) Export To Excel(All)

ఆంధ్రప్రదేశ్ ప్రభుత్వం

print date : 14/02/2015

భూమి రికార్డుల వివరములు

పట్టాదారుని అడంగలు

District : చిత్తూరు (10) Mandal : శాంతిపురం (64) Village : ముద్దనపల్లె Extent Units : Acres/cents Fasli : 1424 Year : 2014

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాతా నెంబరు / ఆధార్ నెంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	104	257.1900	257.1900	0.0000	ఆడవి	0.00	-	-	0.0000	20000404	అడవి (అడవి)	అడవి (...)	257.1900	-

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(Signature)
 TAHSILDAR
 SANTHIPURAM

(Signature)

3 & 7

243-12-

ANNEXURE III & VII

Revenue Department



From
Sri Siddharth Jain, I.A.S.,
District Collector,
Chittoor

To
✓ The Assistant Director of
Mines & Geology,
Palamaner

Roc E8/5764/2014 dt.05.11.2015

Sub: Mines- Chittoor District – Santhipuram Mandal- Muddanapalli village –
S.No. 104 – W.P. Filed by Sri.Shirdi Sai Baba Enterprises &
A.Narendraraja S/o Adirayalappa – W.P. Disposed – certain
clarification issued - Reg.

Ref: Your letter No.2997/Q/2008 dt 07.01.2015 & 15.05.2015
*** ** **

I invite your attention to the reference cited wherein you have requested to clarify on the renewal of quarry lease application filed by Sri A. Narendra Raja and M/s Sri Shirdi Sai Baba Enterprises as the Hon'ble High Court of Judicature at Hyderabad in orders dt.18.11.2014 in W.P.No. 24580/2014 and 24606/2014 has directed to obtain appropriate report and pass appropriate orders on the applications of the petitioners in terms of the directions of the Division Bench, with in four weeks from the date of the receipt of the copy of the order.

In the instant case, the Tahsildar, Santhipuram has reported that the land in Survey No.104 with total extent 408-42 acres is originally classified as Poramboke noted in the classification column and noted as Adavi (Forest) in Remarks column of Muddanapalli village. Latter the then erstwhile Tahsildar, Kuppam has sub divided the land as per the enjoyment and granted DKT PATTAS to an extent of 151-23 acres and remaining extent is covered with boulders and rocks in nature.

On verification of the Fair Adangal of Muddanapalli village of Santhipuram Mandal, it is noticed that the land in Survey No. 104 exnt 418-42 acres is mentioned as Poramboke in the classification column a nd noted as Adavi (Forest) in Remarks column No. 12.

In this connection, it is informed that the Chief Commissioner Land Administration, AP, Hyderabad, in reference No. B3/1178/2011-II dt.30.05.2012, has given clarification that any area recorded as Adavi in Revenue records, irrespective of their ownership, shall also attract the provisions of Forest Conservation Act, 1980 and prior approval of the Govt. of India is mandatory for use of such areas for any non forest purpose. (Copy enclosed)

As per above clarification of the Chief Commissioner of Land Administration, Andhra Pradesh, Hyderabad, no NOC can be granted to the land in Survey No. 104 of Muddanapalli village of Santhipuram Mandal for quarry operations as the land is noted as Adavi.

Yours faithfully,
Sd/- Siddharth Jain,
District Collector,
Chittoor

District Revenue Officer

//t.c.b.o//

Messam
Please find
much to be
done
7/11/15
Suryan

5-11-15

CIRCULAR

Sub: - Mines & Minerals - Chittoor District - Grant of Mining lease -
Clarification on lands recorded as "Adavi" in revenue records -
Communicated - Reg.

Ref: - CCLA's Ref No. B3/1178/2011-II Dated: 30.05.2012.

<><><><>

The Chief Commissioner of Land Administration, A.P., Hyderabad in the reference cited has informed that the Principal Conservator of Forests (Head of Forest Force), Hyderabad stated that as per the orders dated 12.12.1996 passed by the Hon'ble Supreme Court of India in W.P. No. 202/1995 "... the term 'forest land' occurring in Section 2, will not only include 'forest' as understood in the dictionary sense, but also any area recorded as forest in the Govt record irrespective of its ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The Provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests, and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof....."

As such any area recorded as "Adavi" in the revenue records, irrespective of their ownership shall also attract the provisions of Forest Conservation Act, 1980 and prior approval of the Govt. of India is mandatory for use of such areas for any non-forestry purpose. A copy of the CCLA's reference cited is enclosed herewith.

In view of the above, all the Tahsildars in the District are hereby directed to follow the instructions scrupulously.

The receipt of the circular should be acknowledged by return post.

Sd/- V. Vinay Chand,
Joint Collector,
Chittoor.

\\ t.c.b.o. \\

^{25/6}
Superintendent (E)
_{18/6}

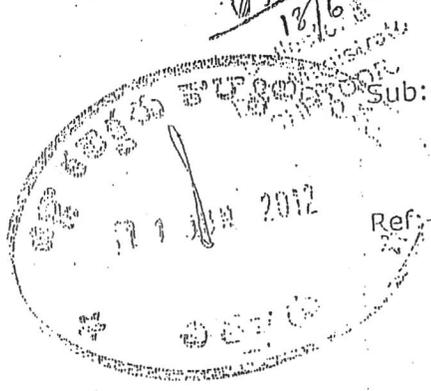
To
All the Tahsildars in the District.
Copy to the Sub Collector, Madanapalle.
Copy to the Revenue Divisional Officer, Chittoor / Tirupathi.
Copy to the E1, E2, E3, E4, E5, E6, E7, E8 Assistants Collectors office,
Chittoor for S.F.
Copy to the F Section Superintendent, Collectors office, Chittoor.

JC
Important clarification.
Circulate to all Tahsildars
for strict compliance.

-14- EB/5724/12 247
15/06/2012.

Office of the Chief Commissioner of
Land Administration, A.P Hyderabad.

CCLA's Ref.No. B3/1178/2011-II, Dt: 30.05.2012



Sub:- Mines and Quarries- Srikakulam District- Grant of mining lease
in Sy.No.1, Sontinooru village, Nandigam Mandal- Clarification
sought for - Clarification issued - Communicated - Regarding.

Ref:- 1.Collector, Srikakulam Rc.No.2143/2007,H3 dt.18.7.2011 add
to Govt In Environment/Forests Science and Tech Dept.
2.CCLA's Lr.No.B3/1178/2011, dt. 23.8.2011.
3.Prl. Conservator of Forests (Head of Forest Force), Hyderabad
Rc.No.38196/2011/F2, dt.12.4.2012.

@@@
The Collector, Srikakulam vide reference 1st cited has sought for a
clarification from the Govt in Environment/Forests Science and Tech Dept. through
this Office whether the lands recorded as "Adavi " in revenue Records though they
are not notified forests or protected forests and outside the reserve forests, will
require clearance under Forest Conservation Act,1980 from Govt of India or not. The
Collector has sought for the above clarification so as to stop the quarrying operations
in Sy.No.1/1 ext. Ac 1560.00 of Sontinooru village of Nandigam Mandal which is
classified as poramboke and notified as "Adavi" in remarks Column No.12 of the Fair
Adangal as the quarrying operations is attracting criticism from the local press as
well as people's representatives.

Vide reference 3rd cited, the Prl. Conservator of Forests (Head of Forest
Force), Hyderabad stated that as per the orders dated 12.12.1996 passed by the
Hon'ble Supreme Court of India in WP No.202/1995 "..... the term 'forest land'
occurring in Section 2, will not only include 'forest' as understood in the dictionary
sense, but also any area recorded as forest in the Govt record irrespective of its
ownership. This is how it has to be understood for the purpose of Section 2 of the
Act. The provisions enacted in the Forest Conservation Act, 1980 for the
conservation of forests, and the matters connected therewith must apply clearly to
all forests so understood irrespective of the ownership or classification thereof....."

As such any area recorded as 'Adavi' in the revenue records, irrespective of
their ownership shall also attract the provisions of Forest Conservation Act, 1980 and
prior approval of the Govt of India is mandatory for use of such areas for any non-
forestry purpose.

A copy of the above clarification is communicated to all the Collectors in the
state for information and guidance.

Sd/-S.Sundara Raju,
For Chief Commissioner.

To,
All the Collectors in the State,
Copy to all the Sections in Assignment Wing, O/o.CCLA, Hyderabad along with a copy
of above clarification.
Copy submitted to the Principal Secretary to Govt., Revenue (Assgn.I) Dept., A.P.,
Hyderabad.

//f.b.o://
Superintendent

AM

249-15-707
B1
B3
103
GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

From:
Sri Hitesh Malhotra, I.F.S.,
Pri. Chief Conservator of Forests
(Head of Forest Force),
Andhra Pradesh,
"Aranya Bhavan", Saifabad,
Hyderabad.

To:
The Spl. Chief Secretary & Chief
Commissioner of Land Administration,,
Andhra Pradesh,
Hyderabad.

Rc.No.33196/2011/F2, dated.12.04.2012.

Sir,

Sub: - Mines & Quarries - Grant of mining leases in Sy.No.1 of Sontinuru (V),
Nandigama (M), Srikakulam District - Classification of land - Reg.

- Ref:-
1. CCLA's Lr.No.B3/1178/2011, dt.23.8.2011.
 2. Dist.Collector, Srikakulam Rc.No.2143/2007, H3, dt.18.7.2011.
 3. D.M.G., A.P., Hyd.Rc.No.33670/R1-1/2011-2, dt.5.10.2011.

Kind attention is invited to the reference 1st cited, wherein a clarification has been asked whether the lands recorded as 'Adavi' in Revenue records, though they are not notified as forests or protected forests and outside the reserve forests, will require clearance under Forest (Conservation) Act, 1980, from Government of India or not.

In this regard, it is submitted that as per the orders dated 12.12.1996 passed by the Hon'ble Supreme Court of India in W.P.No.202/1995, "..... The term "forest land" occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of its ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests, and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof....."

As such any area recorded as 'Adavi', in the Revenue records, irrespective of their ownership shall also attracts the provisions of Forest (Conservation) Act, 1980 and prior approval of the GOI is mandatory for use of such areas for any non-forestry purpose.

This is for information and necessary action.

Yours faithfully,
Sd/- Hitesh Malhotra,
Pri.Chief Conservator of Forests
(Head of Forest Force)

Copy to Director of Mines & Geology, 8th Floor, B.R.K.R.Bhavan, Tankbund, Hyderabad for information. It is requested to cancel all the mining leases situated in the Sy.No.1 of Sontinuru (V), as area attracts the provisions of F(C) Act, 1980.

Copy to Dist.Collector, Srikakulam for information and necessary action.

Copy submitted to the Spl.Chief Secretary to Government, Environment, Forests, Science & Technology Department, A.P., Hyderabad with reference to their memo No.6475/For.I(1)/2011, dt.13.09.2011 and for favour of information.

Copy to Addl.Pri.Chief Conservator of Forests, Visakhapatnam / Divisional Forest Officer, Srikakulam for information. They are requested to ensure that no violation takes place in the said area in violation of F(C) Act, 1980.

//true copy//
for Pri. Chief Conservator of Forests.

Sh
16.4.12

తొలవకు 28 రిజిస్టరు దివ్యులు సర్వే సంఖ్య 104, ముద్దనపల్లి గ్రామము రెవెన్యూ అధికారికి ఆసరా క్షేత్రం కుంజుల అనగా 28/08/2020 న అప్పగించడమైనది. ఇతర ప్రా శాఖాపరమైన అట్ట చర్చలైనా తమిళ సహాయం ఇచ్చి సలహాను.

అపేక్షా స్థానం రెవెన్యూ అధికారి శాంతిపురం మండలం మరియు శ్రీనివాస వారికి ఆసరాను బాధానిమిత్తం ఇదివరకే అలయ చొరుపు మైనది.

తమిళ తరఫున ఉండే వలంటు అధికారికి కృష్ణారావు గారి, రవాణా గారి చొరుపుండా అలయము రెవెన్యూ అధికారి వారిని చొరుపుమైనది.

పై సందర్భాన్ని సరియైన 5-30 నిమిషములకు

Received copy

M. Palaniappan
Muddanapalli

మూల చొరుపునది.

సాంఘిక సేవల అధికారి

M. Palaniappan
Muddanapalli

కరెన్సీ అధికారులు

1) T. Venkatesh
K. R. S. G. P. D.
Dist. Registrar
Muddanapalli, District

2) T. S. Srinivasulu
P.O. ADMAN, Palani

3) V. Ganesan TA 28/8/2020
P.O. ADMAN, Palani

4) M. Palaniappan
Muddanapalli
phone no:- 9618446803

5) T. Venkatesh
phone no:- 7674896971

789
101112

పంచనామా

-18-



శుభోజ్ఞానాది 25-10-2021 తేదీన

26/10/2021

ఉపసభ్యులు గారు గనుల మరియు భూగర్భశాస్త్ర

చిట్టారు మరియు సహాయ సంచాలకులు, గనుల

మరియు భూగర్భశాస్త్ర, పలుమసరు వారి కార్యాల

య్య సాంకేతిక సిబ్బంది మరియు శాంతోపరం

మండల అధికారులు వారి కార్యాలయపు

సిబ్బంది, చిట్టారుజిల్లా, శాంతోపరం మండలం

మండల పట్టణ గ్రామ పరిధిలో గల సర్వే సెక్షన్లు

104 మరియు 213 నంబరు ఔరుసుచున్న ఊర్రెమ

గ్రామాలకు ప్రవేశాలపై ఆంధ్రప్రదేశ్ శాసనసభ

శాసన ఉదయం 10.00 గంటలలో చివరికీ

జరిగింది.

అందుకు ముందు అధికారులు రెండు

బృందాలుగా విభజించి ఎవరూ ప్రవేశం చేయకుండా

గూ పరిశీలించటం జరిగింది. వారి పరిశీలనలో

వివిధ రిజిస్ట్రేషన్లలో గల గ్రామాలకు చొరబెట్టిన

వివిధ తీసి అంబుషన్ రిజిస్ట్రేషన్ ద్వారా సర్టిఫికేట్లు

జరిగింది మరియు విషయ ప్రవేశం రెవెన్యూ

సిబ్బంది వారి రికార్డులలో సరిచేయటం పరిశీ

లంబగా సవరు అయ్యే ప్రవేశ ప్రవేశం అయి

నా పనిని త్వరితగతినే పూర్తి చేయమని కోరు

తించుచున్నాను.

(పి.టి.ను)

R.S.
26/10/21
to kind
revert of
from
Palamuru

I
It is by
Tamil Nadu
antiparasitology
Regular
monitoring the
of phone area
of state of
material
revised until
28/10/2021

28/10/2021

పై విషయం పై అటవీ శాఖ అధికారులను తాన్
 ఘాతం సంప్రదించగా వారు విషయ ప్రదేశాన్ని వారి
 శాఖకు ఎటు వంట సుబంధం తప్పని తలచి క్రమం
 యుజి కున్నట్లు కుగ్గలు ఎవరికైతే ఉన్నవో వారు
 బాధ్యత వహించాలని ఉండని తలచుటం జరిగింది.
 అదే విధంగా సవరు అక్రమ ప్రాంతాలు జరుపు ప్రదేశం
 రెవెన్యూ పరిధిలో ఉన్నవో అటవీ శాఖ వారి ఆదేశ
 ను అనుసరించి అన్ని విషయం సంబంధితంగా ఉన్నందున
 వరియం దివి వరకే CCLA ఉపయోగం వారు ఎటు
 వంట కుగ్గలు అయిన "అటవీ" లేక "అటవీ వారం
 కుగ్గలు" అని రికార్డుల యందు నోట్ చేసి ఉన్న యటల
 సవరు కుగ్గలు ఎటు వంట యుజి కున్నట్లు అనుసరించు
 తో ఉన్నందున సవరు కుగ్గలు అటవీ శాఖ చట్ట పరిధి
 లోకి వస్తుందని తలచుచున్నా ఉన్నారు.

సవరు అటవీ సమయం అటవీ శాఖ అధికారులు
 తిండు బాటు అని తేల్చావటం వలన రెవెన్యూ సిబ్బంది
 సమయం అనుసరించే శంక అక్రమంగా ప్రవేశించిన
 సురల వద్ద ఉన్నటు వంట ప్రదేశాలు దివల పరిమా
 నాలను సహజీ వంట బలతలను తిండుచేవటం
 జరిగింది. వంట అవకాశాలు క్రింది విధంగా
 ఉన్నాయి.

సంఖ్యలు	సురల బలతలు	ప్రాంతాలు	రెవెన్యూ
(1) 104	ADPF 1 to ADPF 2	12 45 46.08	78 18 57.41
(104)	ADPF 3 to ADPF 20	12 49 6.186	78 18 40.675
(104)	ADPF 21 to ADPF 36	12 49 2.375	78 18 13.171

(21. 6. 20)

(104) ADPF37-ADPF59 12°49'15.48" 78°18'37.06"

104 ADPF60 - ADPF62 12°49'13.62" 78°18'59.94"

(104) ADPF63 - ADPF78 12°49'12.5" 78°18'44.5"

(104) ADPF79-ADPF84 12°48'59.37" 78°18'52.23"

104 ADPF85-ADPF94 12°49'03.04" 78°18'49.03"

(II)

213 ADPM 1 to ADPM 9 12°49'07.686" 78°19'06.012"

213 ADPM10 to ADPM17 12°49'08.98" 78°19'19.42"

213 ADPM18 to ADPM33 12°49'05.02" 78°19'16.39"

తక్షణం వచ్చిన రిజిస్ట్రేషన్ నంబర్లు క్రింది విధంగా ఉన్నాయి

టెలికా కంపెనీ (1) Chassis No (Model No

ZX370LCH-1; Machine Serial No

OACH-000524 Mfd by Telco Construction

Equipment Co. Ltd, Kharagpur.

(2) Model No: ZX370LCH-1; Machine Serial

No: OACH-000400 Mfd by Telco Construction

Equipment Co Ltd Kharagpur. వారిలో వారి

కే తెలిపినట్లుగా సాక్షి ద్వారా తనిఖీ చేయబడిన

సాక్షి ద్వారా మంజూరు చేసినట్లు నిర్ధారించబడినది

తప్పకుండా నిరూపించబడినట్లుగా కే వచ్చిన

రిజిస్ట్రేషన్ నంబర్లు క్రింది విధంగా ఉన్నాయి (కే.టి.ఐ.)

వ్యక్తుల సరికొది విక్రయా సమాచారం కొంటే తిలయ చౌకు
 మంసినదిగా రెవెన్యూ సిబ్బందిని కలవమనది. ఇందుకు రెవెన్యూ
 సిబ్బంది ఎవకు కిషోకం తప్పని సమయం అని ఎవరు
 తిండుబాటు అని తనండు నల్ల మరిమం కొరకు కొరకు
 వంట పశువుల కాపాడును, ఇతర సామగ్రిలను
 కార్యం జామగా క్రయ్య నాడు వాస్తవం నుండి తీ
 కుండా కొందరు క్రయ్య నాడు వాస్తవం నుండి తీ
 రు. తీవ్రత వారివరు వారికై నిఘా కొంటే తీవ్ర
 క్రయ్యం వారుల ఎవరులను తిలయ చౌకు
 వల్లనదిగా రెవెన్యూ సిబ్బందిని కలవం రిపొర్ట్

ఆదేశం సెక్షన్ 26(1), 26(2)(i), 34
 (కంఫ) ప్రెజ్ క్ బిల్ల తరకు సెక్షన్ నిమూనాలో
 1966 మరియు MMDR ACT 1957 మరియు
 సెక్షన్ 3 ప్రెజ్ క్ యాక్ట్ ద్వారా వుండ వుండ
 ప్రాప్తి యాక్ట్ 1984 ప్రకారం తీవ్ర క్రయ్యం
 సేకరణా పరిసరాలను బయటకు తీసి, మరియు తీ
 రావ రుసుము విధించబడుతుంది.
 క్రింది పాఠానామం క్రింద సూత్రాలు జాయిన్ చేసిన తీ
 కారు సమస్య అదయం 10.00 నుండి ముగ్గురు
 12.00 గంటలకు ముగించుట రిపొర్ట్.

- | | |
|---|----------------------|
| <u>చాక్లర్లు</u> | <u>సంతకం</u> |
| (1) K. RAJAGOPAL AG, OBDHU, DELHR | 7. [Signature] |
| (2) L.C. REDDEPPA R.I. O/O ADMN. LTR. | [Signature] 23/10/21 |
| (3) B. SANKARATHAN O/O ADMN. LTR. | [Signature] 23/10/21 |
| (4) A. N. K. [Signature] O/O ADMN. LTR. | [Signature] |
| (5) E. SOMASEKHARA TA. I. O/O ADMN. LTR. | [Signature] |
| (6) V. SOMASEKHARA TA O/O ADMN. LTR. | [Signature] |
| (7) M. PADMAJA (VRO) Muddanapalli Santhipuram (M) M.P.A | [Signature] |
| (8) V. SUNIL (VS) Muddanapalli, Santhipuram (M) | [Signature] |
| (9) A. Subhashini, Surveyor, O/O ADMN. Palamkottai | [Signature] |

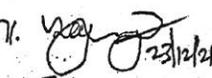
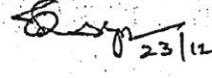
M.P.L. కుర్చీ (VRO) Muddanapalli
 23/10/21
 Santhipuram (M) Muddanapalli

అదే విధంగా CCLA కమిషన్ కి వారు జరిగిన
 అంతర్గత సభలు "అక్షయ" అను తర "అక్షయ బాంధవ్యం"
 అని రికార్డులయ్యాడు నమోది ఉన్నటువంటి సేవలు భూమి
 విషయం యాజమాన్యం అనుభవం లో ఉన్న సేవలు
 అక్షయ బాంధవ్యం పట్ల పరిశీలన వల్ల అంతర్గత సేవలు
 పై అక్షయ బాంధవ్యం విషయం జరిగిన అక్షయ బాంధవ్యం,
 అక్షయ బాంధవ్యం వల్ల సమాచారం నిమగ్నం అంతర్గత
 కేసులు జరిగింది. అలాగే అక్షయ బాంధవ్యం చట్టం గురించి
 అసెంబ్లీలో కారణం జరిగింది. రక్షణ నాణ్యతం దిమ్మెలను VROకి

అప్పగించారు. ఇవి విషయం వేరే సదు అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం గురించి సమాచారం వచ్చిన అక్షయ బాంధవ్యం
 కేసుల వలన అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 నిమగ్నం వచ్చి అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం

అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం
 అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం అక్షయ బాంధవ్యం

పై పాఠశాలను తొలగించే అంశంపై జరిగిన అక్షయ బాంధవ్యం
 నివేదికలలో సాయం 4:00 గంటలనుండి 5:00 లకు ముగియడం
 జరిగింది.

- సాక్షుల అక్షయ బాంధవ్యం
- 1. P. Venugopal, ADM & G, సంజాయిలు
P. Venugopal
23/11/2021
 - 2. K. RATA GOPAL, A.G. o/o ADM & PLMNR. 7. 
 - 3. L.C. REDDEPPA R.I o/o ADM & PLMNR. 
23/11/21
 - 4. B. SANKARAEAH R.I o/o ADM & PLNR 
 - 5. E. SOMA SEKHARA, TA, o/o ADM & PLNR E. Soma Sekhara
23/11/2021
 - 6. M. Padmaja, VRO C. Bandepalli M. Padmaja
VRO
23/11/2021

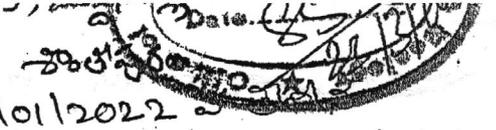
Received Penchname copy
 M.P. Padmaja
 C. Bandepalli

19/1/2022

23 24 25 26 27 28 29 30

మొదలనామా

-26-



శుభ్రము దినగా 19/01/2022

శాంతిపురి మండల ముద్దనపల్లి గ్రామ పరిషత్ గల సర్పంచియగు 213 నంబు జిరుసి చున్న ఆక్రమణాధికారి దియ్యల త్రిపుత్ర తరలయ్య వ్యాజ్యమునకు గినులు మరియు భుగర్ష శి వారి సాంకేతిక నిబ్బంది శాంతిపురి మండల తహశీల్దారు వారి కార్యాలయ సిబ్బంది కలసి సుయ్యంతో తరలయ్య నియంత్రం సాధించుట గాని 30/1/2022 లకు చేరుకోవడం జరిగింది.

తదుపరి రిఫి కాయల వాయిదా ప్రజాశాసన నిజాతం నా పరిశీలన పిదకు అవిధ ప్రజాశాసన గల గ్రామీణ దియ్యల, త్రిపుత్ర తరలయ్య వారి దియ్యల గాని సామాన్య గుర్తించడం జరిగింది మరియు వాయిదా ప్రజాశాసన రెవెన్యూ సిబ్బంది వారి రికార్డులలో సరిపోల్చుట పరిశీలనగా సదరు ఆక్రమణ త్రిపుత్ర తరలయ్య జిరుసి చున్న ప్రజాశాసన రెవెన్యూ రికార్డుల వలన సర్పంచి 213 గా నమోదు కాలకి పిదకు నా అభిప్రాయం యున్నట్లు రెవెన్యూ సిబ్బంది తెలియపరచారు.

LT, TA
RJA
23/3/2022

అదేవిధంగా సదరు ఆక్రమణ త్రిపుత్ర తరలయ్య ప్రజాశాసన రెవెన్యూ వారి పరిషత్ దియ్యల తరలయ్య దిన్న అవిధానం సందర్భాల్లో - దిన్నయిన మరియు ఇదివరకు ECLA కమిషన్ వారు యాజమాన్య పాత్రలు ఎవరిదైనా నియంత్రం దిన్నయినట్లు చూసి ఆటవి తరలయ్య పరిషత్ సయంత్రం ఇతర భూముల విషయం దినగా 'అదేవిధానం' పరిషత్ సయంత్రం పరిషత్ వారు పరిషత్ వస్తుంట్లు తెలియజేసింది.

సదరు తరలయ్య సయంత్రం సాంకేతిక నిబ్బంది ఆక్రమణాధికారి త్రిపుత్ర తరలయ్య రవాణాకు నియంత్రం దియ్యల గల గ్రామీణ దియ్యల కలతలు తీసుకోవడం జరిగింది. అదేవిధ ప్రజాశాసన దియ్యల వలన 168 గ్రామీణ దియ్యలకు ADPM - 78 నుండి ADPM - 239 వరకు మార్గం చేయడం జరిగింది. ఈ మార్గం చేయడం 168 గ్రామీణ దియ్యలను తరలయ్య రక్షణ నియంత్రం గ్రామ రెవెన్యూ రిఫి కాయలకి దియ్యల జరిగింది. తదుపరి గ్రామ రెవెన్యూ సిబ్బంది సమక్షంలో ఆక్రమణాధికారి త్రిపుత్ర తరలయ్య సయంత్రం కలతలను సర్పంచి నమోదు చేయడం జరిగింది. పరిషత్ దియ్యల వలన మరియు పరిషత్ వలన సర్పంచి నియంత్రం వలన పరిషత్ వలన జరిగింది మరియు వాయిదా ప్రజాశాసన నియంత్రం దియ్యల వలన జరిగింది మరియు తరలయ్య వలన నియంత్రం యున్నది.

తదుపరి సాంకేతిక నిబ్బంది మరియు మండల రెవెన్యూ సిబ్బంది కలసి సర్పంచి 213 నంబు గల అవిధ ప్రజాశాసన దియ్యల ఆక్రమణాధికారి దియ్యల గాని సామాన్య గుర్తించడం జరిగింది మరియు వాయిదా ప్రజాశాసన రెవెన్యూ సిబ్బంది వారి రికార్డులలో సరిపోల్చుట పరిశీలనగా సదరు ఆక్రమణ త్రిపుత్ర తరలయ్య జిరుసి చున్న ప్రజాశాసన రెవెన్యూ రికార్డుల వలన సర్పంచి 213 గా నమోదు కాలకి పిదకు నా అభిప్రాయం యున్నట్లు రెవెన్యూ సిబ్బంది తెలియపరచారు. 188/19/03 ది 19/01/2022 దాఖలు దియ్యల జరిగింది

25/1/2022

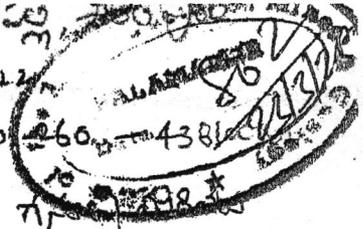
పంచనామా
X

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సర్వేసంఖ్య 104, ముద్దనపల్లె

22/01/22, 25/1/2022

ADPF-248 to 260-438



ఈ తేదీ తునగా 25/01/2022 తారీఖున సాయంకాలం, గ

భూగర్భశాఖ, బుచ్చివంపట్ల వారి జిడేశాల ఆఫీసు సంఖ్య 24438/E-1/2017 ; DT: 11.01.2022 మరకు సహాయ సంచాలకులు, గనుల మరియు భూగర్భశాఖ, తిలవరం వారి సూచన మరకు సాంకేతిక సిబ్బందితో కూడిన బృందాలు సర్వేసంఖ్య 104, ముద్దనపల్లె గ్రామము, శౌలిపురం మండలం నందు జరుగుతున్న తీక్రమ గ్రామీణుల ప్రవృత్తులు మరియు తరలంపు పై ఆసాధి నిమిత్తం గ్రామ రెవెన్యూ అధికారి, ముద్దనపల్లె వారిలో కలసి సంయుక్తంగా చేరుకోవటం జరిగింది.

23
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I, TA
RJA
3/3/2022

అందుపరి అధికారుల వారు విషయ ప్రదేశంను సరితంగా పరిశీలించి, వివిధ ప్రదేశాలలో గల గ్రామీణుల చార్జర్లనుంచి త్రవ్వ తీసిన గ్రామీణుల దిష్టలను నిర్వహించుటకు సుక్రమం చేయబడింది. మరియు విషయ ప్రదేశం రెవెన్యూ వారి రికార్డులలో సరిచేయటం పరిశీలించగా సదరు తీక్రమ ప్రవృత్తు ప్రదేశము "తిరువీ" గా సహాయ అబడిత న్నట్లు రెవెన్యూ సిబ్బంది తిలవరం చేశారు.

పై విషయం పై తిరువీ శాఖ వారిని పోస్టుగా సంద్రించగా వారు విషయ ప్రదేశమునకు వారి శాఖకు ఎటువంటి సాబుధం లేదని తిలవరం చేస్తూ యజమానీవుల వారు ఎవరికైతే కన్వే వారు బాధ్యత వహించాలి వస్తుందని తిలవరం జరిగింది. తీవ్రవిధంగా సదరు తీక్రమ ప్రవృత్తులు జరుపు ప్రదేశం రెవెన్యూ పరిధిలో కన్వేరా తీవ్ర విషయం సంబంధిత కన్వేయిన మరియు దీని వరకే CCLA కమిషన్ వారు ఎటువంటి భూమి తిలవరం "తిరువీ" లో "తిరువీ పోస్టు" తీసి రికార్డులయందు నిక్షిప్తమై కన్వేయడం సదరు భూమి ఎటువంటి యజమానీవు తిరువరం కన్వే గా తిరువీ శాఖ పరిధిలోకి సదరు భూమి వస్తుందని తిలవరం చేసి కన్వేయారు.

సదరు ఆసాధి సమయమున తిరువీ శాఖ అధికారుల తిరువరం తీసుకుంటూనే తనం మువలన రెవెన్యూ సిబ్బంది సమక్షంలో విషయ ప్రదేశం లో తీక్రమంగా త్రవ్వ తీసిన సంతల వద్ద కన్వేయ వంటి గ్రామీణుల దిష్టల పరిమాణాలను మరియు సర్వేయ వారు త్రవ్వన సంతలను గణించి నిరీక్షణ తాండు పరచటం జరిగింది.

తీవ్రవిధంగా 22.01.2022 న వివిధ ప్రదేశాలలో విషయ ప్రదేశం లో త్రవ్వ తీసిన గ్రామీణుల దిష్టల పరిమాణాలను, సంతలను అధికారుల వారు గణించి నిరీక్షణ తాండు పరచటం జరిగింది. కన్వేయ దిష్టల వివరాలు కింద చూపిన విధంగా కన్వేయి.

(పే.టి.చూ)

వ.సం.	సర్వేసంఖ్య	గ్రామము	సర్వేంబర్ దివ్వులు	స్థూలంశాల, భూములంశాల	తేదీ	చివ్వులసంఖ్య
①	54	మద్దనపల్లె	ADPRI-ADPRI4	12° 49' 24.0" 78° 18' 4"	02.02.22	14
②	54	మద్దనపల్లె	ADPRI5-ADPRI21	12° 49' 26.397" 78° 18' 19.54"	02.2.22	7
మొత్తం చివ్వులసంఖ్య						21
①	104	మద్దనపల్లె	ADPF261-ADPF298	12° 48' 27.610" 78° 19' 00.405"	5/2/2022	38
②	104	మద్దనపల్లె	ADPF299-ADPF304	12° 48' 29.474" 78° 18' 55.584"	5/2/2022	6
③	104	మద్దనపల్లె	ADPF305-ADPF322	12° 48' 22.815" 78° 18' 51.308"	5/2/2022	18
మొత్తం చివ్వులసంఖ్య =						62

Received copy M.P.L.T.Ve

ఇందుములంగా సర్వేసంఖ్య 54 మద్దనపల్లె, గ్రామంకిట్ల ట్రైమంగా త్రోవ త్రోవ 21 చివ్వులు దివ్వులు మరియు సర్వేసంఖ్య 104 మద్దనపల్లె గ్రామంకిట్ల ట్రైవోత్రోవ 62 చివ్వులు దివ్వులను తన రద్దీని ప్రస్తుతం గ్రామంకిట్ల అధికారి మద్దనపల్లె వారికి తన అధికారికి అప్పగించి వచ్చువరకు సందర్శించవలసివినదిగా తప్పించటం జరిగింది.

అవేమేరంగా విషయ ప్రకటన ఎలాంటి అధికారికి ఫోటోలను ముద్రాపత్రం రూఫ్ (5); కంప్యూటర్ బిల్ టెంప్లెట్ ఫిల్లింగ్ సయమం 1966 మరియు కేసు 21 MMDR డివిజన్ 1957 లను అప్లండ్ చేసినట్లు సర్కారు 83 నోటిఫికేషన్లను విషయ ప్రకటన త్రోవ ఫోటోలను గాలిబిల్లు వ్రాస్తూ సర్వేంబర్ వాడుచేసి తన విచారణ జరిపి వారి వివరాలను తరువాతి చర్చల కారణం గమనించుకుంటూ వారికి సమాచారం ఇవ్వవలసివినదిగా తీరబడుతుంది. ప్రపంచనామ తేదీ 05/02/2022 న ఉదయం 11.00 గంటలకు మొదలు పెట్టి 12.25 సమయంలో ముగించటం జరిగింది.

సంగ్రహ అధికారులు

సర్వే నిర్వహణ అధికారులు

① K. Raju Kumar
A.C. ADM, PLNR

M.P.L.T.Ve
Str. 13

② S. Srinivas Reddy
(S. Srinivas Reddy), A.G.,
A.C. ADM, PLNR, Kadapa

③ సి. రామమూర్తి మూర్తి
A.C. ADM, PLNR, Kadapa

④ S. Srinivas Reddy
A.C. ADM, PLNR, Kadapa

⑤ B. Sanyal
R.T. o/o ADM, PLNR

A.C. ADM, PLNR



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ramachandra, M.Sc.,
Asst. Director of Mines and Geology (FAC),
Palamaner.

To
The Divisional Forest Officer,
Chittoor west Division,
Chittoor.

Lr. No. 1989/Vlg/2020, Dt. 26-08-2020.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst.,
Director of Mines and Geology, Palamaner - Inspection of
unauthorized quarrying of Colour Granite at Sy. No. 104 (Adavi) of
Muddanapalli (V), Santhipuram (M), Chittoor (Dt) - Request to take
action against the persons involved in illegal quarrying under
intimation to the Asst., Director of Mines and Geology, Palamaner -
Regarding.

Ref:- Inspection report dt. 26-08-2020.

Adverting to the subject and reference cited, this office Technical Staff and
myself have noticed illegal quarrying of Colour Granite at Sy. No. 104 (Adavi)
Muddanapalli Village, Santhipuram Mandal, Chittoor District and found fresh
workings adjacent to the tunnel.

Further it is submitted that, as per records of this office there is no Quarry
Leases granted in that particular area. On credible information this office Technical
Staff and myself inspected the above area and noticed fresh workings and 28
Colour Granite Blocks were found which are ready to be dispatched from the pit
area measuring 929 Sqm. With a average depth of 4.96 m, for which this office
Technical Staff taken the measurements of the blocks and numbered as ADP-1 to
ADP-28. The details are as follows.

Location 1: 12° 48' 57.16" N, 78° 18' 59.71" E					
S.No.	ADP No.	Length In Cm	Breadth In cm	Height In cm	Volume In cbm
1	ADP-1	325	220	160	11.440
2	ADP-2	279	210	120	7.031
3	ADP-3	330	220	220	15.972
4	ADP-4	345	220	230	17.457
5	ADP-5	330	210	210	14.553
6	ADP-6	330	220	200	14.520
7	ADP-7	335	220	200	14.740
8	ADP-8	340	235	220	17.578
9	ADP-9	340	230	260	20.332
10	ADP-10	335	225	95	7.161
11	ADP-11	360	220	95	7.524
12	ADP-12	295	208	130	7.977
Location 2: 12° 49' 7.25" N, 78° 19' 00.14" E					
13	ADP-13	157	100	110	1.727
14	ADP-14	285	120	110	3.762
15	ADP-15	295	110	115	3.732
16	ADP-16	290	110	110	3.509
17	ADP-17	280	120	125	4.200
18	ADP-18	285	110	110	3.449
19	ADP-19	260	130	110	3.718
20	ADP-20	300	110	75	2.475
21	ADP-21	330	120	110	4.356
22	ADP-22	330	80	120	3.168
23	ADP-23	180	130	100	2.340
24	ADP-24	160	146	115	2.686

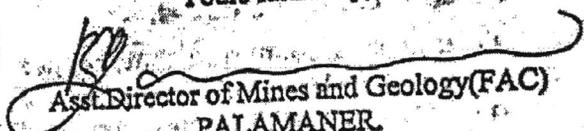
25	ADP-25	220	127	125	3,493
26	ADP-26	180	181	114	3,714
27	ADP-27	300	200	110	6,600
28	ADP-28	520	308	210	33,634
TOTAL					242,846

In this connection, it is here by requested the Divisional Forest Officer, Chittoor West Division, Chittoor to handover the above 28 Colour Granite blocks to the concerned FRO for safe custody and instruct the concerned Forest officials of Santhipuram, Gudupall & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Forest lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Further it is submitted that, earlier this office cancelled all Quarry Leases and applications due to the area falls under adavi poramboke in the subject Survey No. 104 of Muddanapalli Village, Santhipuram Mandal. Hence, there is no Quarry Leases were in force in the above area.

In view of the above, you are hereby requested to give suitable instructions to the concerned Forest officials to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in their jurisdiction area of your Mandal and take action against the person / persons who are indulged in such illegal activity.

The earnest action in this regard maybe highly appreciable.

Yours faithfully,


Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

- The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Dy. Director of Mines & Geology, Chittoor for favour of kind information
- The Tahsildar, Santhipuram, for favour of information with a request to keep vigil on the subject area.
- The Station House Officer, Rallabuduguru P.S., for favour of information with a request to keep vigil on the subject area.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ramachandra, M.Sc.,
Asst. Director of Mines and Geology (FAC),
Palamaner.

To
The Divisional Forest Officer,
Chittoor West Division,
Chittoor.

Lr. No. 1989/Vig/2020, Dt. 12-11-2020.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of Colour Granite at Sy. No. 104 (Adavi) of Muddanapalli (V), Santhipuram (M), Chittoor (Dt) - Request to take action against the persons involved in illegal quarrying under intimation to the Asst., Director of Mines and Geology, Palamaner - Regarding.

- Ref:- 1. Inspection report dt. 26-08-2020.
2. This Office Lr. No. 1989/Vig/2020, dt. 26-08-2020.

Adverting to the subject and references cited, and informed that vide reference 1st cited this office Technical Staff and myself have noticed illegal quarrying of Colour Granite at Sy. No. 104 (Adavi) Muddanapalli Village, Santhipuram Mandal, Chittoor District and found fresh workings adjacent to the tunnel i.e., at Location 1: 12° 48' 57.16" N, 78° 18' 59.71" E and at Location 2: 12° 49' 7.25" N, 78° 19' 00.14" E. During the course of inspection we have noticed fresh workings and 28 Colour Granite Blocks were found which are ready to be dispatched from the pit area measuring 929 Sqm. With an average depth of 4.96 m, for which this office Technical Staff taken the measurements of the blocks and numbered as ADP-1 to ADP-28 at two locations and the same was submitted to your good office vide reference 2nd cited for safe custody. Due to not availability of the Forest officials at that time, the blocks whatever seized handed over to the VRO of Muddanapalli Village to safeguard the blocks.

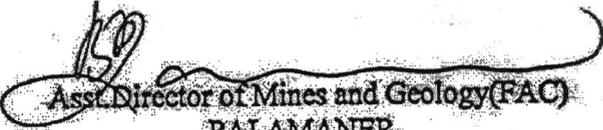
Further it is submitted that, as per records of this office, there is no Quarry Leases granted in that particular area and cancelled all quarries and applications which are filed in the above Sy. No. 104 of Muddanapalli Village, Santhipuram Mandal due to the said Survey No. 104 notified under "Adavi". Further, it is submitted that, *"the District Collector, Chittoor vide Lr. No. E8/5764/2014, dt. 05-11-2015 informed the Chief Commissioner of Land Administration vide reference No. D3/118/2011-II, dt. 30-05-2012 has given clarification that any area recorded as Adavi in Revenue records irrespective of their ownership, shall also attract the provisions of Forest Conservation Act 1980 and prior approval of the Government of India is mandatory for use of such areas for any non Forest purposes and also informed that no NOC shall be granted to the land in Sy. No. 104 of Muddanapalli Village of Santhipuram Mandal, Chittoor District for quarry operations as the land is noted as Adavi"*.

In this connection, it is hereby requested the Divisional Forest Officer, Chittoor West Division, Chittoor to instruct the concerned Forest officials of Santhipuram, Gudupalli & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Forest lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Further it is submitted that, earlier this office cancelled all Quarry Leases and applications due to the area falls under adavi poramboke in the subject Survey No. 104 of Muddanapalli Village, Santhipuram Mandal. Hence, there is no Quarry Leases were in force in the above area.

In view of the above, you are hereby requested to give suitable instructions to the concerned Forest officials to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in their jurisdiction area of your Mandal and take action against the person / persons who are indulged in such illegal activity in the interest of safeguard the Revenue to the Government exchequer.

The earnest action in this regard maybe highly appreciable.

Yours faithfully,


Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Sub-Inspector of Police, Chittoor, for favour of kind information with a request to instruct the Station House Officer's of Kuppam, Gudupalli and Santhipuram Mandals to keep vigil on their office jurisdiction to prevent illegal quarrying.

The Dy. Director of Mines & Geology, Chittoor for favour of kind information .

The Tahsildar, Kuppam Gudupalli and Santhipuram Mandals, for favour of information with a request to keep vigil on the illegal quarrying of Granite in your office jurisdiction, otherwise it will leads to the huge revenue loss to the Government exchequer.



**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B. Ramachandra, M.Sc.,
Asst. Director of
Mines & Geology (FAC),
Palamaner.

To
1. The Divisional Forest Officer,
Chittoor District.
2. The Tahasildar,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.
3. The Station House Officer,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.

Lr. No. 1989/Vig/2020. Dt. 27-03-2021.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst.,
Director of Mines and Geology, Palamaner - Inspection of un
authorized quarrying of Colour Granite at various places in
Shanthipuram, Gudupalli & Kuppam mandals - Request to take action
against the persons who have been conducting illegal quarrying in
your office jurisdiction and inform the same to this office to initiate
further action against the culprits - Regarding.

- Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.
2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar,
Santhipuram Mandal.
3. Panchanama dt. 27-09-2019.
4. Panchanama & Inspection report dt. 19-08-2020.
5. This office Letter No. 1989/Vig/2020, Dt. 21.08.2020 to the Tahsildar,
Santhipuram Mandal.
6. This office Letter No. 1989/Vig/2020, Dt. 25.09.2020 to the Tahsildar,
Santhipuram Mandal.
7. Rc. No. 1193/2020/TO, dt. 18-11-2020 of the Divisional Forest Officer,
Chittoor West Division, Chittoor.

I invite kind attention to the subject and references cited, and it is submitted
that through the reference 3rd and 4th cited this office noticed illegal quarrying of
Colour Granite at following places of your jurisdiction i.e in Santhipuram, Gudupalli
and Kuppam Mandals, Chittoor District and seized Machinery & vehicles involved in
the illegal quarrying of Colour Granite duly conducting panchanama. The details are
as follows.

Sl.No	Place of Illegal activity noticed	Dt. Of Inspection	Details of Machinery seized	No. Of Blocks available at Site	Remarks
1	Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt). Defaulter Name: V.Nagesh, S/o. Venkatesh, Lakshimpuram (V), Shanthipuram (M), Chittoor Dist.	27.09.2019	01-Hitachi, 01-Tractor Compressor 02- Lorries, 01-Crane	14 (ADP-01 to ADP-14) covered a quantity of 44.329 cbm	01-Hitachi, 01-Lorry and 14 blocks handed over to the VRO, Gesikapalli and remaining were handed over to SHO, Rallabuduguru for Safe Custody until further orders. The defaulter filed revision before the Government and directed the defaulter to pay the Rs.10,00,000/- towards penalty. The defaulter Paid entire amount and released vehicles.
2	Sy. No. 123 of Gesikapalli (V), Santhipuram	19.08.2020	1-Hitachi 02-Tractor Mounted	10 Colour Granite Blocks (ADP-	02 Tractor Mounted compressors handed over to SHO,

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	(M), Chittoor (Dt)		Compressor S	I-01 to ADP-I -10) covered a quantity of 55,583 cbm.	Rallabuduguru and 10 blocks, 01 Hitachi handed over to VRO of Gesikapalli for safe custody until further orders.
3	Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	44 Colour Granite Blocks (ADP-01 to ADP-44) covered a quantity of 230,587 cbm.	Handed over to concerned VRO of Rallabuduguru for safe custody until further orders.
4	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242,846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.

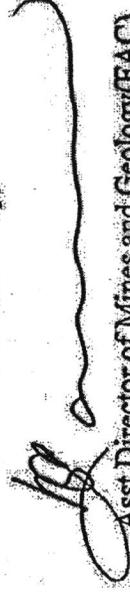
In this connection, it is informed that recently this office collected Rs.21,44,000/- from the defaulter who involved in unauthorized quarrying of Colour Granite at Sy. No. 123 & 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt), Kotarayal Gutta, Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal and Rs.9,60,108/- has to be collected from the defaulter which was seized and mentioned in above Sl.2. Further this office regularly informing your office to enquire the persons who have been conducting unauthorized quarrying activity in your office jurisdiction and to take stringent action against them. If any such type of incidents, please inform this office to take action against the culprits.

Further, it is submitted that, due to meagre staff, this office unable to concentrate among vast jurisdiction with only 05 members staff across 30 mandals. Hence kindly cooperate in this regard to curb illegal quarrying of natural resources and to safeguard the revenue to the Government Exchequer.

Further, it is informed that our office every movement of this office, they are observing and accordingly they are escaping while proceeded for checking. In view of the above circumstances, please verify either with DT/VRO/VRA, in accordance with G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016 whether is there any workings going on in the above noticed places and other places in your office jurisdiction i.e at Sy.No.104 of Muddanapalli, Dommaratippanapalli, Maldepalli, Vasanadu, Dravidian University premises, Gundlasagaram and Nakkapalli etc., please visit the above areas frequently in your jurisdiction and submit the details of the persons who involved in the illegal activity to this office to take further necessary action against the culprits as there is no leases were granted in the above said places, the entire lands pertain to Revenue, hence please not allow anyone into unauthorized quarrying activities in the Revenue lands, otherwise it will lead to huge revenue loss to the Government exchequer.

The earnest action in this regard may be highly solicited.

Yours faithfully,


 Asst. Director of Mines and Geology (FAC)
 PALAMANER.

Copy submitted to

- The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Superintendent of Police, Chittoor dist for favor of kind information.
- The Divisional Forest Officer, Chittoor West Division, Chittoor with a request to instruct the concerned FRO to keep vigil on the subject area to curb illegal activities at Sy.104 (ADAYI) and 134 (ADAYI) of Muddanapalli (V), Santhipuram (M), Chittoor Dist.
- Copy submitted to the Vice-Chancellor, Dravidian University, Kuppam to instruct the Security not to allow any unknown persons into university premises to stop unauthorized quarrying at Government land in the Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District.
- The Revenue Divisional Officer, Madanapalli with a request to give suitable instructions to the concerned Tahsildars to safe guard the Government lands and Revenue to the exchequer.
- The Dy. Director of Mines & Geology, Chittoor with a request to debarred the above said persons for getting new Quarry leases under Rule 26 (4) of APMCM Ruls 1966 over the subject areas.
- The Asst. Director of Mines & Geology, Regional Vigilance Squad (RVS), Kadapa, with a request to keep vigil on the subject areas to curb illegal activities.



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GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From

P.Venugopal, M.Sc.,
Asst. Director of Mines & Geology (FAC),
ALAMANER

To

1. The Vice-Chancellor/
Registrar
Dravidian University,
Srinivasavanam
Kuppam- 517426.
2. The Tahsildar,
Gudupalli Mandal.
Chittoor District.
3. The Station House Officer,
Gudupalli Mandal,
Chittoor District.

Letter No. 674/DU/2012, Dt. 05-10-2021

Sir,

Sub :- Mines and Quarries – Chittoor District, Gudupalli Mandal – Quarry leases falling in the lands of Dravidian University – Already proposed for determination of Quarry Leases falls in the University premises – Fresh workings noticed in and other than the Quarry Leases in Sy. No. 9 of Kanamanapalli (Vg) & 44 of Yamaganipalli (Vg) of Gudupalli (M), Chittoor Dist – Take necessary action against the illegal excavators – File cases on Miscreants- Requested – Regarding.

- Ref:-
1. DU/Engg/Letter No. 239/2020-21, dt. 04-6-2020 from the Registrar, Dravidian University, Kuppam.
 2. This office Letter No. 674/DU/2012, Dt. 07.08.2019 addressed to the Director of Mines & Geology, Ibrahimpatnam.
 3. This office Lr.No.674/DU/2012, dt. 01-07-2020.
 4. News published in the Eenadu News Paper dt. 14-07-2021 in the caption of “Dravidalo Mining Danda”.
 5. Letter No. 1607/2021-22, dt. 13-07-2021 from the Registrar, Dravidian University, Kuppam, received in this office on 16-07-2021.
 6. Inspection dt.17-07-2021 & 22-07-2021 of this office Technical Staff.
 7. This office Letter No. 674/DU/2012, Dt. 26.07.2021 addressed to the Director of Mines & Geology, Ibrahimpatnam.

&&&&

I invite kind attention to the subject and references cited, through the reference 7th cited this office submitted detailed report on the news item was published in the daily Eenadu District edition dt. 14-07-2021 in the caption of “Dravidalo Mining Danda” and published that without permissions the granite have been excavated in the premises of University area.

Further through the reference 5th cited, The Registrar, Dravidian University informed that necessary action may be taken to stop the quarrying in the Dravidian University lands and you have been stated that quarrying works are carried out illegally at different areas in the vast campus and the University is finding it difficult to expand its construction activity to the area beyond the Harappa Bhavan Building located near Quarry Site. Further, stated that the quarrying works are continuing in quarry leases at Sy.No.9 of Kanamanapalli Village, 1.822 Hectares and in Sy.No. 44 of Yamaganipalli Village, 1.093 Hectares and Sy.No. 1 of Gundlasagaram Panchayat, Extent 2.000 Hectares in Gudupalli Mandal, Chittoor District.

In this connection, this office Technical Staff have conducted surprise rides on the unauthorized quarrying of Colour Granite at the University lands on 17-07-2021. During the course of inspection the Inspection Authority noticed 101 Semi dressed Colour Granite Blocks at following places.

Contd...2

Sl. No.	Location of the blocks	Mineral	No. of Blocks available	Measured numbered as	
1	M/s Archean Granites (P) Ltd., S.No. 44, Yamaganipalle (V), Gudupalli (M), 1.093 Hect., 12° 47' 9.159" N, 78° 18' 37.244" E	Colour Granites	26	ADP - U38 to ADP - U63	133.943
2	M/s Monumental Memorials, Mg. Ptr: Sri Munawar Basha S.No. 9/P, Kanamanapalli (V), Gudupalli (M), 1.822 Hect., 12° 47' 5.340" N, 78° 18' 37.782" E	Colour Granite	9	ADP - U29 to ADP - U37	110.209
3.	Expired Quarry Lease held by M/s Archean Granites (P) Ltd., S.No. 1, Kanamanapalli (V), Gudupalli (M), 3.562 Hect.,	Colour Granite	68	ADP - U64 to ADP - U131	516.898
4.	Unauthorized area at Sy.No.9 of Kanamanapalli (V), Gudupalli (M), 12° 47' 9.159" N, 78° 18' 37.244" E	Colour Granite	28	ADP - U1 to ADP - U28	144.809

Further it is submitted that, the lease holders of M/s Archean Granite Pvt. Ltd requested this office to accept the surrender of Quarry Lease held by them duly submitting notarized affidavit and with regard to M/s Monumental Memorials also stated that they are not operated the quarry since stoppage of dispatch permits by the Assistant Director of Mines & Geology, Palamaner. However, this office has already requested the Director of Mines and Geology, Ibrahimpatnam to cancel the above said two Quarry Leases, as requested by the Registrar, Dravidian University and based on the report submitted by the Tahsildar, Gudupalli Mandal vide reference 2nd cited. Hence, the above said blocks have to be protected until disposed by deploying the security of Dravidian University as the said property belongs to your University area only, as well as VRO's of the concerned villages.

Further, earlier this office Technical Staff along with the Police Department, Gudupalli Mandal noticed unauthorized quarrying of Colour Granite at Kotarayi Gutta, Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District on 19-02-2020 and seized 18 blocks (ADPV1 to ADPV18) covered a quantity of 55.099 cbm of Colour Granite and collected an amount of Rs. 8,33,371/- towards penalty from the defaulters.

Further it is brought to your kind notice that, this office number of times informed that the Quarry Leases falls in the University premises have been proposed for Determination of Quarry Leases and requested not to allow the other persons to enter into University premises by deploying your staff and to take further necessary action against the culprits who are involve in the Illegal quarrying in Dravidian University lands and safe guard the Government Property and if necessary file criminal cases against the culprits, as the entire lands pertains to the University Property.

Further, I submit that, this office has not permitted and issued any dispatch permits to the above two leases situated over an extent of 2.915 Hects in Sy. No.9 of Kanamanapalli and Sy. No. 44 of Yamaganipalli Villages of Gudupalli Mandal, the Asst. Director of Mines & Geology, Palamaner has not issued any permissions to establish the new quarries in the subject area so as to do quarry operations. On physical observation, it is also noticed that some illegal quarrying is going on the lands of Dravidian University other than the above two Quarry Leases in the guise of official Quarry Leases, without obtaining any permission from the Government. However, with meager staff of the O/o the Assistant Director of Mines & Geology, Palamaner have detected the following cases on unauthorized quarrying of minerals in this office jurisdiction for the last 3 years with five Technical Staff and also have to be covered 385 existing Quarry Leases and 130 Mineral Based Industries and have to be attend newly proposed Quarry Lease applications in vast jurisdiction of this office in 30 Mandals of Chittoor District.

S.No	2018-19		2019-20		2020-21	
	No. of cases	Amount involved in Rs	No. of cases	Amount involved in Rs	No. of cases	Amount involved in Rs
1	17	22,19,01,319	20	24,08,37,259	9	3,93,32,180

In view of the above, I request the Vice-Chancellor/ Registrar, Dravidian University, Kuppam not to allow the other persons to enter into University premises by making trenches or construction of compound wall near at Harappa Bhavan, Dravidian University as i.e., the main unauthorized entrance into the University premises and deploying your staff and to take further necessary action against the culprits who are involve in the Illegal quarrying in Dravidian University lands and safe guard the Government Property and if necessary file criminal cases against the culprits, as the entire lands pertains to the University property only and it will leads to huge revenue loss to the Government exchequer.

Yours faithfully,

P. Ujjwal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to:

- The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Sub- Collector, Madanapalli for favour of kind information and with a request to instruct the Tahsildar's & SHO's of Gudupalli, Santhipuram and Kuppam Mandals to curb the unauthorized quarrying of Colour Granite in their respective mandals .
- The Superintendent of Police, Chittoor for favour of kind information.
- The Regional Vigilance & Enforcement officer, Chittoor dist for favour of kind information.
- The District Public Relation Officer, Chittoor for favour of kind information.
- The Dy. Director of Mines & Geology, Chittoor for favour of kind information.
- The Circle Inspector of Police, Kuppam for favour of kind information.
- Copy to the Tahsildar, Gudupalli for favour of information and with a request to instruct the concerned VRO's of Kanamanapalli, Yamaganipalli Villages to safeguard the above said blocks in the premises of Dravidian University in the interest of Revenue to the Government exchequer and also give suitable directions to the concerned Deputy Tahsildar & VRO's of Gudupalli Mandal to curb illegal mining activity in your office jurisdiction as per the new job chart issued vide G.O.Ms.No.20, Revenue (SER-II) Department, dt. 21-01-2016.
- Copy to the Station House Officer, Gudupalli for favour of information and with a request to take necessary action to curb illegal quarrying of minerals in your office jurisdiction and in the premises of Dravidian University in the interest of Revenue to the Government exchequer.



**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
P.Venugopal, M.Sc.,
Asst. Director of Mines and Geology,
Palamaner.

To
The Divisional Forest Officer,
Chittoor west Division,
Chittoor.

Lr. No. 1989/Vlg/2020, Dt. 28-10-2021.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of Colour Granite at Sy. No. 104 (Adavi) of Muddanapalli (V), Santhipuram (M), Chittoor (Dt) - Request to take action against the persons involved in illegal quarrying under intimation to the Asst., Director of Mines and Geology, Palamaner - Regarding.

- Ref:-**
1. Inspection report dt. 26-08-2020.
 2. This Office Lr. No. 1989/Vlg/2020, dt. 26-08-2020.
 3. This Office Lr. No. 1989/Vlg/2020, dt. 12-11-2020.
 4. This Office Lr. No. 1989/Vlg/2020, dt. 27-07-2021.
 5. This Office Lr. No. 1989/Vlg/2020, dt. 05-10-2021.
 6. Panchanama & Inspection report, dt. 25.10.2021.

I invite kind attention to the subject and references cited, and informed that vide reference 1st & 6th cited this office Technical Staff have noticed illegal quarrying of Colour Granite at Sy. No. 104 (Adavi) and 213 (Adavi) of Muddanapalli Village, Santhipuram Mandal, Chittoor District and found fresh workings at following locations.

Unauthorised quarrying of colour granite within the premises of ADAVI which is punishable under Forest Conservation Act, 1980						
Sy.No	Village	Mandal	Dist	Latitude	Longitude	Classified as
104	Muddanapalli	Shanthipuram	Chittoor	12° 49' 6.19"	78° 18' 37.24"	"ADAVI"
				12° 49' 5.78"	78° 18' 39.00"	"ADAVI"
				12° 49' 03.58"	78° 18' 40.08"	"ADAVI"
				12° 49' 12.92"	78° 18' 44.36"	"ADAVI"
				12° 49' 06.54"	78° 18' 49.63"	"ADAVI"
				12° 48' 58.11"	78° 18' 52.16"	"ADAVI"
				12° 48' 58.11"	78° 18' 52.16"	"ADAVI"
213	Muddanapalli	Shanthipuram	Chittoor	12° 48' 52.44"	78° 19' 22.73"	"ADAVI"
				12° 48' 51.73"	78° 19' 23.32"	"ADAVI"
				12° 49' 07.8"	78° 19' 06.1"	"ADAVI"
				12° 49' 09.02"	78° 19' 19.00"	"ADAVI"
				12° 49' 05.76"	78° 19' 15.72"	"ADAVI"

During the course of inspection we have noticed fresh workings and 127 Colour Granite Blocks were found which are ready to be dispatched from the unauthorized areas. Further this office Technical Staff taken the measurements of the blocks and numbered as ADP-F1 to ADP-F94 and ADP-M1 to ADP-M33 at above 12 locations and the same was submitted to your good office vide reference 2nd cited for safe custody. Due to not availability of the Forest officials at that time, the blocks whatever seized handed over to the VRO of Muddanapalli Village to safeguard the blocks.

- 44 -

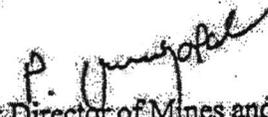
Further it is submitted that, as per records of this office, there is no Quarry Leases granted in that particular area and cancelled all quarries and applications which are filed in the above Sy.No. 104 of Muddanapalli Village, Santhipuram Mandal due to the said Survey No. 104 notified under "Adavi". Further, it is submitted that, **"the District Collector, Chittoor vide Lr.No. E8/5764/2014, dt. 05-11-2015 Informed the Chief Commissioner of Land Administration vide reference No. D3/118/2011-II, dt. 30-05-2012 has given clarification that any area recorded as Adavi in Revenue records Irrespective of their ownership, shall also attract the provisions of Forest Conservation Act 1980 and prior approval of the Government of India is mandatory for use of such areas for any non Forest purposes and also Informed that no NOC shall be granted to the land in Sy. No. 104 of Muddanapalli Village of Santhipuram Mandal, Chittoor District for quarry operations as the land is noted as Adavi"**.

In this connection, it is here by requested the Divisional Forest Officer, Chittoor West Division, Chittoor to instruct the concerned Forest officials of Santhipuram, Gudupalli & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Forest lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Further it is submitted that, earlier this office cancelled all Quarry Leases and applications due to the area falls under adavi poramboke in the subject Survey No. 104 of Muddanapalli Village, Santhipuram Mandal. Hence, there is no Quarry Leases were in force in the above area.

In view of the above, you are hereby requested to give suitable instructions to the concerned Forest officials to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in their jurisdiction area and may kindly take stringent action against the person / persons who are indulged in such illegal activity in the interest of safeguard the Revenue to the Government exchequer as you have already stated that any activity on the above said land attracts the provisions of Forest Conservation Act, 1980 and also requires approval by the Government of India vide Rc.No.1193/2020/TO, dt.18.11.2020.

This is submitted for kind information and further necessary action in the matter.

Yours faithfully,


Asst. Director of Mines and Geology
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Superintendent of Police, Chittoor, for favour of kind information with a request to instruct the Station House Officer's of Kuppam, Gudupalli and Santhipuram Mandals to keep vigil on their office jurisdiction to prevent illegal quarrying.

The Dy. Director of Mines & Geology, Chittoor for favour of kind information

The Tahsildar, Kuppam Gudupalli and Santhipuram Mandals, for favour of information with a request to keep vigil on the illegal quarrying of Granite in your office jurisdiction, otherwise it will leads to the huge revenue loss to the Government exchequer.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
P.Venugopal, M.Sc.,
Asst. Director of Mines and Geology,
Palamaner.

To
The Divisional Forest Officer,
Chittoor west Division,
Chittoor.

Lr. No. 1989/Vig/2020, Dt. 04-01-2022.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of Colour Granite at Sy. No. 104 (Adavi) of Muddanapalli (V), Santhipuram (M), Chittoor (Dt) - Request to take action against the persons involved in illegal quarrying under intimation to the Asst., Director of Mines and Geology, Palamaner - Regarding.

- Ref:-
1. Inspection report dt. 26-08-2020.
 2. This Office Lr. No. 1989/Vig/2020, dt. 26-08-2020.
 3. This Office Lr. No. 1989/Vig/2020, dt. 12-11-2020.
 4. This Office Lr. No. 1989/Vig/2020, dt. 27-07-2021.
 5. This Office Lr. No. 1989/Vig/2020, dt. 05-10-2021.
 6. Panchanama & Inspection report, dt. 25.10.2021.
 7. This Office Lr. No. 1989/Vig/2020, dt. 28-10-2021.

I invite kind attention to the subject and references cited, and informed that vide reference 1st & 7th cited this office Technical Staff have noticed illegal quarrying of Colour Granite at Sy. No. 104 (Adavi) and 213 (Adavi) of Muddanapalli Village, Santhipuram Mandal and Sy.No.124 (Adavi) of Kuppiganipalli (V), Gudupalli (M) Chittoor District and found fresh workings at following locations. Further it is brought to your kind notice that number of complaints have been received from the higher authorities as well as from the District collector, Chittoor through spandana with regard to unauthorized quarrying of Colour Granite in Forest areas.

Unauthorized quarrying of colour granite within the premises of ADAVI which is punishable under Forest Conservation Act, 1980						
Sy.No	Village	Mandal	Dist	Latitude	Longitude	Classified as
104	Muddanapalli	Shanthipuram	Chittoor	12° 49' 6.19"	78° 18' 37.24"	"ADAVI"
				12° 49' 5.78"	78° 18' 39.00"	"ADAVI"
				12° 49' 03.58"	78° 18' 40.08"	"ADAVI"
				12° 49' 12.92"	78° 18' 44.36"	"ADAVI"
				12° 49' 06.54"	78° 18' 49.63"	"ADAVI"
				12° 48' 58.11"	78° 18' 52.16"	"ADAVI"
				12° 49' 15.75"	78° 19' 00.95"	"ADAVI"
				12° 49' 10.97"	78° 18' 43.71"	"ADAVI"
213	Muddanapalli	Shanthipuram	Chittoor	12° 48' 52.44"	78° 19' 22.73"	"ADAVI"
				12° 48' 51.73"	78° 19' 23.32"	"ADAVI"
				12° 49' 07.8"	78° 19' 06.1"	"ADAVI"
				12° 49' 09.02"	78° 19' 19.00"	"ADAVI"
				12° 49' 05.76"	78° 19' 15.72"	"ADAVI"
124/P	Kuppiganipalli	Gudupalli	Chittoor	12° 48' 55.65"	78° 18' 15.30"	"ADAVI"

During the course of inspections conducted on 25.10.2021 and 23.12.2021 we have noticed fresh workings and 242 Colour Granite Blocks were found which are ready to be dispatched from the unauthorized areas. Further this office Technical Staff taken the measurements of the blocks and numbered as ADP-F1 to ADP-F182, ADP-M1 to ADP-M46 and ADP-1 to ADP-14 at above locations. Due to not availability of the Forest officials at that time, the blocks whatever seized handed over to the VRO of Muddanapalli Village to safeguard the blocks. The details are as follows.

Mal ow
10/1/2022

The details of the material seized in the unauthorized workings noticed in Forest land is as follows.

Sl.No	Place of Illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Blocks available at Site	Remarks
1	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
		25.10.2021	02 TATA Hitachi's i.e. 1. Model No.ZX370LCH-1(SL.No.OACH-000524), 2. Model No.ZX370LCH-1(SL.No.OACH-000400)	94 Colour Granite Blocks (ADP-F1 to ADP-F94) covered a quantity of 1254.745 cbm	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
		23.12.2021	-	88 Colour Granite Blocks (ADP-F95 to ADP-F182) covered a quantity of 1075.360 cbm	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
2	Sy. No. 213 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	25.10.2021	-	33 Colour Granite Blocks (ADP-M1 to ADP-M33) covered a quantity of 406.957 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
		23.12.2021	-	13 Colour Granite Blocks (ADP-M34 to ADP-M46) covered a quantity of 171.035 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
3	Sy. No. 124/P of Kuppiganipalli (V), Gudupalli (M), Chittoor (Dt)	23.12.2021	-	14 Colour Granite Blocks (ADP-1 to ADP-14) covered a quantity of 76.048 cbm.	The same has to be handed over to the concerned VRO of Kuppiganipalli (V), Gudupalli (M)

In this regard may kindly requested to direct the concerned FRO, Kuppam to safe guard the above said material and not allow any persons into forest land.

Further it is submitted that, as per records of this office, there is no Quarry Leases granted in that particular area and cancelled all quarries and applications which are filed in the above Sy.No. 104 of Muddanapalli Village, Santhipuram Mandal due to the said Survey No. 104 notified under "Adavi". Further, it is submitted that, "the District Collector, Chittoor vide Lr.No. E8/5764/2014, dt. 05-11-2015 informed the Chief Commissioner of Land Administration vide reference No. D3/118/2011-II, dt. 30-05-2012 has given clarification that any area recorded as Adavi in Revenue records irrespective of their ownership, shall also attract the provisions of Forest Conservation Act 1980 and prior approval of the Government of India is mandatory for use of such areas for any non Forest purposes and also informed that no NOC shall be granted to the land in Sy. No. 104 of Muddanapalli Village of Santhipuram Mandal, Chittoor District for quarry operations-as the land is noted as Adavi".

In this connection, It is here by requested the Divisional Forest Officer, Chittoor West Division, Chittoor to instruct the concerned Forest officials of Santhipuram, Gudupalli & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Forest lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Further it is submitted that, earlier this office cancelled all Quarry Leases and applications due to the area falls under adavi in the subject Survey No. 104,213 of Muddanapalli Village, Santhipuram Mandal and Sy.No.124 (Adavi) of Kuppiganipalli (V), Gudupalli (M) Chittoor District. Hence, there is no Quarry Leases were in force in the above area.

Chittoor

In view of the above, The Divisional Forest officer may kindly requested to give suitable instructions to the concerned Forest officials to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in their jurisdiction area and may kindly take stringent action against the person / persons who are indulged in such illegal activity in the interest of safeguard the Revenue to the Government exchequer as you have already stated that any activity on the above said land attracts the provisions of Forest Conservation Act,1980 and also requires approval by the Government of India vide Rc.No.1193/2020/TO, dt.18.11.2020.

This is submitted for kind information and further necessary action in the matter.

Yours faithfully,

P. Jeyapal 4/11/22
Asst. Director of Mines and Geology
PALAMANER. 4/11/22

Copy submitted to

- The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
The principal chief conservator of forests (PCCF), Aranya Bhavan, Guntur, A.P
The District Collector, Chittoor for favour of kind information.
The Superintendent of Police, Chittoor, for favour of kind information with a request to instruct the Station House Officer's of Kuppam, Gudupalli and Santhipuram Mandals to keep vigil on their office jurisdiction to prevent illegal quarrying.
The Regional Vigilance and Enforcement officer, Tirupati for favor of kind information.
The Dy. Director of Mines & Geology, Chittoor for favour of kind information with a request to place the matter in District Level Task Force meeting to curb unauthorized quarrying of Colour Granite.
The Tahsildar, Kuppam Gudupalli and Santhipuram Mandals, for favour of information with a request to keep vigil on the illegal quarrying of Granite in your office jurisdiction , otherwise it will leads to the huge revenue loss to the Government exchequer.



ANNEXURE- 9 to 6

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ramachandra, M.Sc.,
Asst. Director of Mines and Geology (FAC),
Palamaner.

To
The Tahsildar,
Santhipuram,
Chittoor District.

Lr. No. 1989/Vig/2020, Dt. 21-08-2020.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of quarry lease for Dimensional Stone useful for Cubes & Kerbs in Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt) - workings noticed outside the leased area- Demand Notice Issued - Lease Determined - Request to take action against the persons involved in illegal quarrying and submit action taken report to the Asst., Director of Mines and Geology, Palamaner - Regarding.

- Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.
2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar, Santhipuram Mandal.
3. Panchanama dt. 27-09-2019.
4. Panchanama & Inspection report dt. 19-08-2020.

I invite your attention to the subject and references cited, through the reference 3rd and 4th cited this office noticed illegal quarrying of Colour Granite at Sy. No. 104/3 & 123 of Gesikapalli Village, Santhipuram Mandal, Chittoor District and seized Machinery & vehicles involved in the above illegal activity duly conducting panchanama.

Further it is informed that, M/s Amman Natural Stones is having a quarry lease for Dimensional Stone useful for Cubes & Kerbs over an extent of 1.000 Hect., in Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt) and the same was determined by the Dy. Director of Mines & Geology, Kadapa vide Proc. No. 328/Q/PLNR/2014, dt.28-04-2017 due to certain irregularities committed by the lease holder. Subsequently, there is no Quarry Lease were granted in that particular area. But, through the reference 4th cited on credible information this office Technical Staff inspected the above determined Quarry Lease and noticed fresh workings in the same area and 44 Colour Granite Blocks were found which are ready to be dispatched, for which this office Technical Staff taken the measurements of the blocks and numbered as ADP-1 to ADP-44. The details are as follows.

S.No.	ADP No.	Length in Cm	Breadth in cm	Height in cm	Volume in cbm
1	ADP-1	335	110	115	4.238
2	ADP-2	325	115	120	4.485
3	ADP-3	320	110	100	3.520
4	ADP-4	335	100	110	3.685
5	ADP-5	300	100	95	2.850
6	ADP-6	365	205	205	15.339
7	ADP-7	310	235	130	9.471
8	ADP-8	308	188	232	13.434
9	ADP-9	310	110	130	4.433
10	ADP-10	280	110	140	4.312
11	ADP-11	240	110	140	3.696
12	ADP-12	286	133	98	3.728
13	ADP-13	345	100	90	3.105

Recd/Asst
Inspected No. 229/2020
Date 24/8/2020

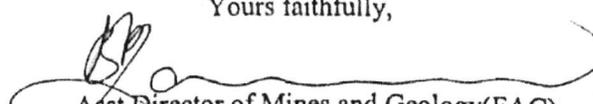
14	ADP-14	260	110	110	3.146
15	ADP-15	270	115	115	3.571
16	ADP-16	165	90	65	0.965
17	ADP-17	180	80	60	0.864
18	ADP-18	120	135	100	1.620
19	ADP-19	200	220	85	3.740
20	ADP-20	280	95	70	1.862
21	ADP-21	310	200	220	13.640
22	ADP-22	220	135	100	2.970
23	ADP-23	350	130	105	4.778
24	ADP-24	340	130	110	4.862
25	ADP-25	365	130	135	6.406
26	ADP-26	360	120	100	4.320
27	ADP-27	320	100	70	2.240
28	ADP-28	295	120	80	2.832
29	ADP-29	340	110	105	3.927
30	ADP-30	315	105	110	3.638
31	ADP-31	360	125	120	5.400
32	ADP-32	310	125	105	4.069
33	ADP-33	315	75	105	2.481
34	ADP-34	215	145	90	2.806
35	ADP-35	360	190	105	7.182
36	ADP-36	300	220	85	5.610
37	ADP-37	300	250	130	9.750
38	ADP-38	280	115	70	2.254
39	ADP-39	270	140	85	3.213
40	ADP-40	345	167	200	11.523
41	ADP-41	360	279	221	22.197
42	ADP-42	350	140	58	2.842
43	ADP-43	250	170	90	3.825
44	ADP-44	320	180	100	5.760
TOTAL					230.587

In this connection, it is here by requested the Tahsildar, Santhipuram to handover the above 44 Colour Granite blocks to the concerned VRO for safe custody until further communication from this office and instruct the concerned DT, VRO & VRA of Gesikapalli & Rallabuduguru villages to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Government lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Through the reference 1st cited, the Government empowered the Revenue officials to prevent the illegal quarrying.

In view of the above, you are hereby requested to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in the area of your Mandal and take action against the person / persons who are indulged in such illegal activity and submit action taken report to this office at an early date.

The earliest action in this regard maybe highly appreciable.

Yours faithfully,


Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Dy. Director of Mines & Geology, Chittoor for favour of kind information

The Station House Officer, Rallabuduguru P.S., for favour of information with a request to keep vigil on the subject area.



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**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B. Ramachandra, M.Sc.,
Asst. Director of Mines and Geology (FAC),
Palamaner.

To
The Tahsildar,
Santhipuram,
Chittoor District.

Lr. No. 1989/Vig/2020, Dt. 25-09-2020.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of quarry lease for Dimensional Stone useful for Cubes & Kerbs in Sy. No. 247 of Rallabuduguru (V), Santhipuram (M), Chittoor (Dt) - unauthorised workings noticed at various places in Rallabuduguru, - Demand Notice Issued - Lease Determined - Request to take action against the persons involved in illegal quarrying and submit action taken report to the Asst. Director of Mines and Geology, Palamaner - Regarding.

- Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.
2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar, Santhipuram Mandal.
3. Panchanama dt. 27-09-2019.
4. Panchanama & Inspection report dt. 19-08-2020.

I invite your attention to the subject and references cited, through the reference 3rd and 4th cited this office noticed illegal quarrying of Colour Granite at following places of your jurisdiction i.e in Santhipuram Mandal, Chittoor District and seized Machinery & vehicles involved in the above illegal activity duly conducting panchanama.

Sl.No	Place of illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Blocks available at Site	Remarks
1	Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt). Defaulter Name: V.Nagesh, S/o. Venkatesh, Lakshmipuram (V), Shanthipuram (M), Chittoor Dist.	27.09.2019	01-Hitachi, 01-Tractor Compressor, 02- Lorries, 01-Crane	14 (ADP-01 to ADP-14) covered a quantity of 44.329 cbm	01-Hitachi, 01-Lorry and 14 blocks handed over to the VRO, Gesikapalli and remaining were handed over to SHO, Rallabuduguru for Safe Custody until further orders. The defaulter filed revision before the Government and directed the defaulter to pay the Rs.10,00,000/- towards penalty. The defaulter not paid any amount yet.
2	Sy. No. 123 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	1-Hitachi 02-Tractor Mounted Compressors	10 Colour Granite Blocks (ADP-I-01 to ADP-I -10) covered a quantity of 55.583 cbm.	02 Tractor Mounted compressors handed over to SHO, Rallabuduguru and 10 blocks, 01 Hitachi handed over to VRO of Gesikapalli for Safe custody until further orders.

3	Sy. No. 247 of Rallabuduguru (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	44 Colour Granite Blocks (ADP-01 to ADP-44) covered a quantity of 230.587 cbm.	Handed over to concerned VRO of Rallabuduguru for safe custody until further orders.
4	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.

Further it is informed that, M/s Amman Natural Stones is having a quarry lease for Dimensional Stone useful for Cubes & Kerbs over an extent of 1.000 Hect., in Sy. No. 247 of Rallabuduguru (V), Santhipuram (M), Chittoor (Dt) and the same was determined by the Dy. Director of Mines & Geology, Kadapa vide Proc. No. 328/Q/PLNR/2014, dt.28-04-2017 due to certain irregularities committed by the lease holder. Subsequently, there is no Quarry Lease were granted in that particular area. But, through the reference 4th cited on credible information this office Technical Staff inspected the above determined Quarry Lease and noticed fresh workings in the same area and 44 Colour Granite Blocks were found which are ready to be dispatched, for which this office Technical Staff taken the measurements of the blocks and numbered as ADP-1 to ADP-44 covered a quantity of 230.587cbm were already handed over to the VRA and VRO of Rallabuduguru Village for safe custody until further communication from this office.

In this connection, it is here by requested the Tahsildar, Santhipuram to instruct concerned DT, VRO & VRA of Muddanapalli, Gesikapalli, Pedduru & Rallabuduguru villages to keep strict vigil on the above seized blocks and Machinery and above said areas to curb illegal quarrying and to safe guard the Government lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Through the reference 1st cited, the Government empowered the Revenue officials to prevent the illegal quarrying.

In view of the above, you are hereby requested to enquire into the matter and find out the culprits who is carrying the illegal workings in the subject area also make enquiry about such illegal quarrying actions in the area of your Mandal and file criminal cases against person / persons who are indulged in such illegal activity and submit action taken report to this office at an early date so as to enable this office to submit report to the Director of Mines & Geology, Ibrahimpatnam and compliance to the Government.

The earnest action in this regard may be highly solicited.

Yours faithfully,


Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Dy. Director of Mines & Geology, Chittoor with a request to debarred the above said persons for getting new Quarry leases under Rule 26 (4) of APMMC Ruls 1966 over the subject areas.

The Station House Officer, Rallabuduguru P.S., for favour of information with a request to keep vigil on the subject area.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ramachandra, M.Sc.,
Asst. Director of Mines and Geology (FAC),
Palamaner.

To
The Tahsildar,
Santhipuram & Gudupalli
Chittoor District.

Lr. No. 1989/Vig/2020, Dt. 05-12-2020.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst.,
Director of Mines and Geology, Palamaner - Inspection of un
authorized quarrying of Colour Granite at Sy. No. 247 of Rallabudugur
(V), Sy.No.104 of Muddanapalli village, Santhipuram (M), Chittoor (Dt)
-Request to take action against the persons involved in illegal
quarrying and submit action taken report to the Asst., Director of
Mines and Geology, Palamaner -Regarding.

- Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.
 2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar,
 Santhipuram Mandal.
 3. Panchanama dt. 27-09-2019.
 4. Panchanama & Inspection report dt. 19-08-2020.
 5. This office Letter No. 1989/Vig/2020, Dt. 21.08.2020 to the Tahsildar,
 Santhipuram Mandal.
 6. This office Letter No. 1989/Vig/2020, Dt. 25.09.2020 to the Tahsildar,
 Santhipuram Mandal.
 7. Roc: A/195/2020, dt. 06-11-2020 from the Tahsildar, Santhipuram
 Mandal.
 8. Rc. No. 1193/2020/TO, dt. 18-11-2020 of the Divisional Forest Officer,
 Chittoor West Division, Chittoor.

I invite your attention to the subject and references cited, through the
reference 3rd and 4th cited this office noticed illegal quarrying of Colour Granite at
following places of your jurisdiction i.e in Santhipuram Mandal, Chittoor District and
seized Machinery & vehicles involved in the illegal quarrying of Colour Granite duly
conducting panchanama. The details are as follows.

Sl.No	Place of illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Blocks available at Site	Remarks
1	Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt). Defaulter Name: V.Nagesh, S/o. Venkatesh, Lakshmipuram (V), Shanthipuram (M), Chittoor Dist.	27.09.2019	01-Hitachi, 01-Tractor Compressor 02- Lorries, 01-Crane	14 (ADP-01 to ADP-14) covered a quantity of 44.329 cbm	01-Hitachi, 01-Lorry and 14 blocks handed over to the VRO, Gesikapalli and remaining were handed over to SHO, Rallabuduguru for Safe Custody until further orders. The defaulter filed revision before the Government and directed the defaulter to pay the Rs.10,00,000/- towards penalty. The defaulter Paid entire amount and released vehicles.
2	Sy. No. 123 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	1-Hitachi 02-Tractor Mounted Compressor s	10 Colour Granite Blocks (ADP-I-01 to ADP-I -10) covered a quantity of 55.583 cbm.	02 Tractor Mounted compressors handed over to SHO, Rallabuduguru and 10 blocks, 01 Hitachi handed over to VRO of Gesikapalli for Safe custody until further orders.

3	Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt)	19.08.2020		44 Colour Granite Blocks (ADP-01 to ADP-44) covered a quantity of 230.587 cbm.	Handed over to concerned VRO of Rallabuduguru for safe custody until further orders.
4	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020		28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
5.	Kotarayi Gutta, Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District	19.02.2020 22.02.2020	01-Escort Crane, 01-Tractor Mounted Compressor	18 colour Granite Blocks covered a quantity of 55.104cbm	This office collected Rs.8,44,356/- from the defaulter towards penalty.

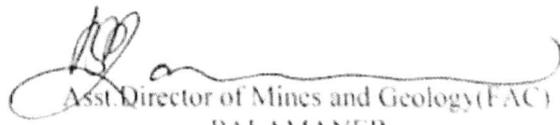
Through the reference 7th cited you have requested this office to conduct public auction and dispose the seized Blocks, as they are very difficult to keep vigil on the sized blocks.

In this connection it is informed that recently this office collected Rs.10,00,000/- from the defaulter who involved unauthorized quarrying of Colour Granite at Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt) as per the orders of the Government and released the vehicles. Hence this office already requested your office to enquire the persons who involved in the above illegal activity so as to raise demand notice and stringent action against them. But no reply received from your office yet. However Legal action must be taken against the persons who obstruct in the protection of confiscated granite blocks or the stopping of illegal mining. If any such type of incidents, please inform to this office so as to take action against the culprits.

Further, It is informed that our office every movement they are observing and accordingly they are escaping while proceeded for checking. In view of the above circumstances, please verify either with VRO/VRA, whether is there any workings going on in the above noticed places, if so submit the details of the persons who involved in the illegal activity to this office so as to take further necessary action against the culprits as there is no leases were granted in the above places, the entire lands pertains to Revenue, hence please not allow any one into unauthorized activities in the Revenue lands, otherwise it will leads to huge revenue loss to the Government exchequer.

The earnest action in this regard may be highly solicited.

Yours faithfully,


Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

- The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Divisional Forest Officer, Chittoor West Division, Chittoor with a request to instruct the concerned FRO to keep vigil on the subject area to curb illegal activities at Sy.104 (ADAVI) and 184 (ADAVI) of Muddanapalli (V), Santhipuram (M), Chittoor Dist.
- Copy submitted to the Vice- Chancellor, Dravidian University, Kuppam to instruct the Security not to allow any unknown persons into university premises to stop unauthorized quarrying at Government land in the Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District.
- The Dy. Director of Mines & Geology, Chittoor with a request to debarred the above said persons for getting new Quarry leases under Rule 26 (4) of APMMC Ruls 1966 over the subject areas.
- The Asst. Director of Mines & Geology, Regional Vigilance Squad (RVS), Kadapa, for favour of information with a request to keep vigil on the subject area to curb illegal activities.
- The Special Teams (Deputed by the DM&G, Vijayawada), for favour of information and with a request to keep vigil on the subject area to curb illegal activities in addition to duties allotted in your Mandals.
- The Station House Officer, Rallabuduguru P.S., for favour of information with a request to keep vigil on the subject area.



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**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B. Ramachandra, M.Sc.,
Asst. Director of
Mines & Geology (FAC),
Palamaner.

To
1. The Divisional Forest Officer,
Chittoor District.
2. The Tahasildar,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.
3. The Station House Officer,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.

Lr. No. 1989/Vig/2020, Dt. 27-03-2021.

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst.,
Director of Mines and Geology, Palamaner - Inspection of an
authorized quarrying of Colour Granite at various places in
Shanthipuram, Gudupalli & Kuppam mandals - Request to take action
against the persons who have been conducting illegal quarrying in
your office jurisdiction and inform the same to this office to initiate
further action against the culprits - Regarding.

- Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.
2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar,
Santhipuram Mandal.
3. Panchanama dt. 27-09-2019.
4. Panchanama & Inspection report dt. 19-08-2020.
5. This office Letter No. 1989/Vig/2020, Dt. 21.08.2020 to the Tahsildar,
Santhipuram Mandal.
6. This office Letter No. 1989/Vig/2020, Dt. 25.09.2020 to the Tahsildar,
Santhipuram Mandal.
7. Rc. No. 1193/2020/TO, dt. 18-11-2020 of the Divisional Forest Officer,
Chittoor West Division, Chittoor.

I invite kind attention to the subject and references cited, and it is submitted
that through the reference 3rd and 4th cited this office noticed illegal quarrying of
Colour Granite at following places of your jurisdiction i.e in Santhipuram, Gudupalli
and Kuppam Mandals, Chittoor District and seized Machinery & vehicles involved in
the illegal quarrying of Colour Granite duly conducting panchanama. The details are
as follows.

Sl.No	Place of illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Blocks available at Site	Remarks
1	Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt). Defaulter Name: V.Nagesh, S/o. Venkatesh, Lakshmiapuram (V), Shanthipuram (M), Chittoor Dist.	27.09.2019	01-Hitachi, 01-Tractor Compressor 02- Lorries, 01-Crane	14 (ADP-01 to ADP-14) covered a quantity of 44.329 cbm	01-Hitachi, 01-Lorry and 14 blocks handed over to the VRO, Gesikapalli and remaining were handed over to SHO, Rallabuduguru for Safe Custody until further orders. The defaulter filed revision before the Government and directed the defaulter to pay the Rs.10,00,000/- towards penalty. The defaulter Paid entire amount and released vehicles.
2	Sy. No. 123 of Gesikapalli (V), Santhipuram	19.08.2020	1-Hitachi 02-Tractor Mounted	10 Colour Granite Blocks (ADP-	02 Tractor Mounted compressors handed over to SHO,

	(M), Chittoor (Dt)		Compressors	I-01 to ADP-I-10) covered a quantity of 55.583 cbm.	Rallabuduguru and 10 blocks, 01 Hitachi handed over to VRO of Gesikapalli for Safe custody until further orders.
3	Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	44 Colour Granite Blocks (ADP-01 to ADP-44) covered a quantity of 230.587 cbm.	Handed over to concerned VRO of Rallabuduguru for safe custody until further orders.
4	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.

In this connection, it is informed that recently this office collected Rs.21,44,000/- from the defaulter who involved in unauthorized quarrying of Colour Granite at Sy. No. 123 & 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt), Kotarayi Gutta, Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal and Rs.9,60,108/- has to be collected from the defaulter which was seized and mentioned in above Sl.2. Further this office regularly informing your office to enquire the persons who have been conducting unauthorized quarrying activity in your office jurisdiction and to take stringent action against them. If any such type of incidents, please inform this office to take action against the culprits.

Further, it is submitted that, due to meagre staff, this office unable to concentrate among vast jurisdiction with only 05 members staff across 30 mandals. Hence kindly cooperate in this regard to curb illegal quarrying of natural resources and to safeguard the revenue to the Government Exchequer.

Further, It is informed that our office every movement of this office, they are observing and accordingly they are escaping while proceeded for checking. In view of the above circumstances, please verify either with DT/VRO/VRA, in accordance with G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016 whether is there any workings going on in the above noticed places and other places in your office Jurisdiction i.e at Sy.No.104 of Muddanapalli, Dommaratippanapalli, Maldepalli, Vasanadu, Dravidian University premises, Gundlasagaram and Nakkanapalli etc., please visit the above areas frequently in your jurisdiction and submit the details of the persons who involved in the illegal activity to this office to take further necessary action against the culprits as there is no leases were granted in the above said places, the entire lands pertain to Revenue, hence please not allow anyone into unauthorized quarrying activities in the Revenue lands, otherwise it will lead to huge revenue loss to the Government exchequer.

The earnest action in this regard may be highly solicited.

Yours faithfully,

Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Superintendent of Police, Chittoor dist for favor of kind information.

The Divisional Forest Officer, Chittoor West Division, Chittoor with a request to instruct the concerned FRO to keep vigil on the subject area to curb illegal activities at Sy.104 (ADAVI) and 184 (ADAVI) of Muddanapalli (V), Santhipuram (M), Chittoor Dist.

Copy submitted to the Vice- Chancellor, Dravidian University, Kuppam to instruct the Security not to allow any unknown persons into university premises to stop unauthorized quarrying at Government land in the Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District .

The Revenue Divisional Officer, Madanapalli with a request to give suitable instructions to the concerned Tahsildars to safe guard the Government lands and Revenue to the exchequer.

The Dy. Director of Mines & Geology, Chittoor with a request to debarred the above said persons for getting new Quarry leases under Rule 26 (4) of APMCM Ruls 1966 over the subject areas.

The Asst. Director of Mines & Geology, Regional Vigilance Squad (RVS), Kadapa, with a request to keep vigil on the subject areas to curb illegal activities.



**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

P.Venugopal, M.Sc.,
Asst. Director of
Mines & Geology,
Palamaner.

To

1. The Divisional Forest Officer,
Chittoor West Division.
2. The Tahasildar,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.
3. The Station House Officer,
Shanthipuram/Gudupalli/Kuppam
Chittoor District.

Lr. No. 1989/Vig/2020, Dt.05-10-2021.

Sir,

Sub: Mines & Quarries -O/o Asst., Director of Mines and Geology, Palamaner - Inspection of un authorized quarrying of Colour Granite at various places in Shanthipuram, Gudupalli & Kuppam mandals- Request to take action against the persons who have been conducting illegal quarrying in your office jurisdiction and file the criminal cases against the culprits who have been trespassing Forest areas and Revenue land -Requested-Regarding.

Ref:-1. G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016.

2. This office Letter No. 188/Vg/2003, Dt. .03.2017 to the Tahsildar, Santhipuram Mandal.
3. Panchanama dt. 27-09-2019.
4. Panchanama & Inspection report dt. 19-08-2020.
5. This office Letter No. 1989/Vig/2020, Dt. 21.08.2020 to the Tahsildar, Santhipuram Mandal.
6. This office Letter No. 1989/Vig/2020, Dt. 25.09.2020 to the Tahsildar, Santhipuram Mandal.
7. Rc. No. 1193/2020/TO, dt. 18-11-2020 of the Divisional Forest Officer, Chittoor West Division, Chittoor.
8. This office Letter No. 1989/Vig/2020, Dt. 25.09.2020 to the DFO, Chittoor, Tahsildar's, Kuppam, Gudupalli and Santhipuram Mandal.
9. This office Lr.No. 1989/Vig/2020, Dt.27-07-2021.

I invite kind attention to the subject and references cited, and it is submitted that through the reference 3rd and 4th cited this office noticed illegal quarrying of Colour Granite at following places of your jurisdiction i.e in Santhipuram, Gudupalli and Kuppam Mandals, Chittoor District and seized Machinery & vehicles involved in the illegal quarrying of Colour Granite duly conducting panchanama. The details are as follows.

Sl.No	Place of illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Blocks available at Site	Remarks
1	Sy. No. 104/3 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt). Defaulter Name: V.Nagesh, S/o. Venkatesh, Lakshmipuram (V), Shanthipuram (M), Chittoor Dist.	27.09.2019	01- Hitachi, 01- Tractor Compress or, 02- Lorries, 01-Crane	14 (ADP-01 to ADP-14) covered a quantity of 44.329 cbm	The defaulter filed revision before the Government and directed the defaulter to pay the Rs.10,00,000/- towards penalty. The defaulter Paid entire amount and released vehicles.

2.	Kotarayi Gutta, Dravidian University, Gundlasagaram Panchayat Gudupalli Mandal, Chittoor District	19.02.2020 22.02.2020	01-Escort Crane, 01- Tractor Mounted Compress or	18 colour Granite Blocks covered a quantity of 55.104cbm	This office collected Rs.8,44,356/- from the defaulter towards penalty.
3	Sy. No. 123 of Gesikapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	1-Hitachi 02- Tractor Mounted Compress ors	10 Colour Granite Blocks (ADP-I-01 to ADP-I -10) covered a quantity of 55.583 cbm.	02 Tractor Mounted compressors handed over to SHO, Rallabuduguru and 10 blocks, 01 Hitachi handed over to VRO of Gesikapalli for Safe custody until further orders. Issued demand notice to the Defaulter for an amount of Rs. Rs.9,60,108/-
4	Sy. No. 247 of Rallabudugur (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	44 Colour Granite Blocks (ADP-01 to ADP-44) covered a quantity of 230.587 cbm.	Handed over to concerned VRO of Rallabuduguru for safe custody until further orders.
5	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	28 Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.
6.	Sy.no. 44 of Yamaganipalli and Sy.01 and 09 of Kanamanapalli (V), Gudupalli (M), Dravidian University Premises	17.07.2021 & 29.07.2021	-	131 Granite blocks were measured and numbered as ADP U1 to ADP U131	The same blocks should have to protect by the Security of Dravidian University and VRO's of concerned villages.

Further this office regularly informing your office to protect the Forest land and Revenue lands and enquire the persons who have been conducting unauthorized quarrying activity in your office jurisdiction and to take stringent action against them to safe guard the Mineral Revenue to the Government exchequer. On reliable information the following places have been still going on illegal activity in your jurisdiction.

Sl.No	In the Jurisdiction of	Illegal prone areas	Requested
1	Dravidian University Premises	Sy.no. 44 of Yamaganipalli and Sy.01 and 09 of Kanamanapalli (V), Kotarayi Gutta, Gundlasagaram Panchayat Gudupalli (M), Chittoor Dist and other places	Kindly protect University property by Constructing Compound wall or Trenches at unauthorized entry points in to university premises i.e at Harappa Bhavan area and at Jai Granite Quarry lease and at Gundlasagaram points and may give suitable instructions to your Securities not to allow any person into university without identity.
2	The The Divisional Forest Officer, Chittoor West division, Chittoor Dist	Sy.No.104,184 and 213 of Muddanapalli (V) and 124 of Kuppiganipalli (V) and other places classified as "Adavi" which is punishable under Forest	May kindly instruct the FRO of concerned to protect the Forest lands and initiate stringent action against the defaulters who trespassing into Forest area as per rules

		Conservation Act 1980.	contemplated in the FC Act,1980.
3	The Tahasildar/Station House Officer Kuppam Mandal	Vasanadu, Mallanur, Paipalem and Adavibudugur and other places	Instruct the concerned Dy.Tahasildars and VRO/VRA's of concerned village to curb illegal quarrying at Government lands, Otherwise it will leads to huge revenue loss to the Government exchequer.
4	The Tahasildar/Station House Officer Shanthipuram Mandal	Gesikapalli, Rallabudugur, Dommarathippanapalli, Agaram, Peddavagu near HNSS canal Tunnel area and Sy.No.104,184 and 213 of Muddanapalli and 124 of Kuppiganipalli and other places.	Instruct the concerned Dy.Tahasildars and VRO/VRA's of concerned village to curb illegal quarrying at Government lands Otherwise it will leads to huge revenue loss to the Government exchequer.
5	The Tahasildar/Station House Officer Gudupalli Mandal	Mainly at Dravidian University premises, Gundlasagaram, Maldepalli, Nakkanapalli and other places.	Instruct the concerned Dy.Tahasildars and VRO/VRA's of concerned village to curb illegal quarrying at Government lands Otherwise it will leads to huge revenue loss to the Government exchequer.

Further, it is submitted that, due to meager staff, this office unable to concentrate among vast jurisdiction with only 05 members staff across 30 mandals. Hence kindly cooperate in this regard to curb illegal quarrying of natural resources and to safeguard the revenue to the Government Exchequer.

Further, It is informed that every movement of this office, they are observing and accordingly they are escaping while proceeded for checking of mineral transportation and illegal quarrying. In view of the above circumstances, please verify either with DT/VRO/VRA, in accordance with G.O. Ms. No.20, Revenue (SER.II) Department, Dt.21.01.2016 whether is there any workings going on in the above noticed places and other places in your office Jurisdiction and visit the above areas frequently in your jurisdiction and initiate stringent action against the persons who involved in the illegal activity and inform to this office to take further necessary action against the culprits as there is no leases were granted in the above said places, the entire lands pertain to Revenue and Forest, hence please not allow anyone to indulge unauthorized quarrying activities in the Forest and Revenue lands, otherwise it will lead to huge revenue loss to the Government exchequer.

The earnest action in this regard may be highly solicited.

Yours faithfully,

P. Ungopal

Asst. Director of Mines and Geology (FAC)
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Superintendent of Police, Chittoor dist for favor of kind information.

The Regional Vigilance & Enforcement officer, Chittoor dist for favour of kind information.

The Divisional Forest Officer, Chittoor West Division, Chittoor with a request to instruct the concerned FRO to keep vigil on the subject area to curb illegal activities at Sy. No's. 104, 213 and 184 (ADAVI) of Muddanapalli (V), Santhipuram (M), Chittoor Dist.

The Revenue Divisional Officer, Madanapalli with a request to give suitable instructions to the concerned Tahsildars to safe guard the Government lands and Revenue to the exchequer.

The Dy. Director of Mines & Geology, Chittoor with a request to debarred the above said persons for getting new Quarry leases under Rule 26 (4) of APMML Ruls 1966 over the subject areas.

The Asst. Director of Mines & Geology, Regional Vigilance Squad (RVS), with a request to keep vigil on the subject areas to curb illegal activities.



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**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
P.Venugopal, M.Sc.,
Asst. Director of Mines and Geology,
Palamaner.

To
Thasildar,
Shanthipuram Mandal,
Chittoor Dist.

Lr. No. 1989/Vig/2020, Dt.13-05-2022

Sir,

Sub: Mines & Quarries - Department of Mines and Geology - O/o Asst., Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of Colour Granite at Sy.No.104 and 213 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt) - Request to inform the persons involved in illegal quarrying of Colour Granite so as to submit to the Hon'ble National Green Tribunal, Chennai and to take action against the persons involved in illegal quarrying - Regarding.

- Ref:-
1. Hon'ble NGT O.A No. 41 of 2022 order Dt. 07.04.2022 & 10.05.2022
 2. Inspection report dt. 26-08-2020 & 25.10.2021 & 23.12.2021.
 3. This Office Lr. No. 1989/Vig/2020, dt. 26-08-2020.
 4. This Office Lr. No. 1989/Vig/2020, dt. 12-11-2020.
 5. This Office Lr. No. 1989/Vig/2020, dt. 27-07-2021.
 6. This Office Lr. No. 1989/Vig/2020, dt. 05-10-2021.
 7. Panchanama & Inspection report, dt. 25.10.2021.

Adverting to the Subject and references cited, Sri Gownivari Srinivasulu, Former Member of Legislative Council and deputy opposition floor leader in A.P. Legislative Council has made a application before the Hon'ble National Green Tribunal, Southern Zone, Chennai in Original application no. 41 of 2022 stating that the illegal granite mining has been going on interruptedly in the Forest Land to an extent of 180.2400 Acres in Sy.No.213 and over an extent of 252.6650 Acres in Sy.No.104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District is causing ecological imbalance, depletion of the Forest Cover and grave environmental and Forest degradation by causing grave threat to the existence of the Wild life in Kaundinya Wild Life sanctuary area. Through the reference 1st cited, the Hon'ble National Green Tribunal while issuing interim orders directed the respondents to find out the persons, who are mining without proper license or permit.

In this connection in question of illegal quarrying in Sy.No. vide reference 1st & 6th cited this office Technical Staff along with the VRO's of Concerned have noticed illegal quarrying of Colour Granite at Sy. No. 104 (Adavi) and 213 (Adavi) of Muddanapalli Village, Santhipuram Mandal, Chittoor District and found workings at following locations.

Sl. No	Place of illegal activity noticed	Dt.Of Inspection	Details of Machinery seized	No.Of Colour Granite Blocks available at Site	Remarks	Missing Colour Granite Blocks if any
1	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	19.08.2020	-	28 Colour Granite Colour Granite Blocks (ADP-01 to ADP-28) covered a quantity of 242.846 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.	Nil
2	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	25.10.2021	02 TATA Hitachi's i.e 1.Model No.ZX370 LCH-1(Sl.No.O ACH-000524), 2. Model No.ZX370	94 Colour Granite Colour Granite Blocks (ADP-F1 to ADP-F94) covered a quantity of 1254.745 cbm	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.	Out of 94 Colour Granite Blocks only 20 Colour Granite Blocks covered a quantity of 266.546 cbm available at site remaining 74 Colour Granite Blocks covered a quantity of 919.799 cbm are not available at site. Out of two Excavators Hitachi (1.ZX370LCH-1, Sl.No.OACH-

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			2. Model No.ZX370 LCH-1(SI.No.OACH-000400)			Excavators Hitachi (1.ZX370LCH-1, SI.No.OACH-000524, 2. ZX370LCH-1, SI.No.OACH-000400) seized in this area and handed over to VRO of Muddanapalli, but both excavators have been theft from the custody of VRO, then we have catch hold one excavator (ZX370LCH-1, SI.No.OACH-000400) during present inspection and the same detained at APSRTC Depot, Kuppam for safe custody.
3	Sy. No. 213 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	25.10.2021	-	33 Colour Granite Colour Granite Blocks (ADP-M1 to ADP-M33) covered a quantity of 406.957 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.	Out of 33 Colour Granite Blocks only 09 Colour Granite Blocks covered a quantity of 116.680 cbm available at site remaining 24 Colour Granite Blocks covered a quantity of 290.277 cbm are not available at site
4	Sy. No. 213 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	23.12.2021	-	13 Colour Granite Colour Granite Blocks (ADP-M34 to ADP-M46) covered a quantity of 178.460 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.	13 Colour Granite Colour Granite Blocks (ADP-M34 to ADP-M46) covered a quantity of 178.460 cbm.
5	Sy. No. 104 of Muddanapalli (V), Santhipuram (M), Chittoor (Dt)	23.12.2021	-	88 Colour Granite Colour Granite Blocks (ADPF95- to ADP-F182) covered a quantity of 1075.360 cbm.	Handed over to concerned VRO of Muddanapalli for safe custody until further orders.	Out of 88 Colour Granite Blocks only 06 Colour Granite Blocks covered a quantity of 76.371 cbm available at site remaining 82 Colour Granite Blocks covered a quantity of 998.989 cbm are not available at site

In view of the above you may file criminal case against the persons who theft the seized property from the custody of VROs of concerned village and inform the sane to this office for taking further course of action against the culprits.

While stand thus, in question of illegal quarrying in Kuppam constituency the Director of Mines and Geology, Ibrahimpatnam vide Memo No. 24438/ E1/2017,dt: 11-01-2022 has constituted special teams. As such the special teams are inspected the all illegal prone areas in Santhipuram, Gudupalli and Kuppam Mandals of Chittoor District. In which the technical teams again noticed unauthorised workings at Sy.No.104 and 213 of Muddananapalli (V), Shanthipuram (M), Chittoor dist. The inspection details are here under.

S.No	Date of Inspection	Location:	Sy. No.	Village	Numbered as	No. of Colour Granite Blocks	Total Volume in cbm	Description
Shanthipuram Mandal								
1	12-01-2022	Survey.No. 213,	213	Muddanapalli	ADPM-48 to ADPM-77	30	346.605	The said Colour Granite Blocks handed over to VRO of Muddanapalli and 02 Hitachies (1.ZX370LCH-1, PIN-OACH000966, 2. Kobelco Model-SK380HDLK-8, SI.No.YCH-B0230) handed over to APSRTC Depot,
2	19-01-2022	12 ^o 49' 0.913" N 78 ^o 19' 34.43" E			ADPM-78 to ADPM-107	30	283.563	
3	19-01-2022	12 ^o 48'52.986" N 78 ^o 19'35.023" E			ADPM-108 to ADPM-135, ADPM-210 to 239	58	456.784	

4	19-01-2022	12°48' 52.75" N 78° 19' 28.98" E		ADPM-136 to ADPM- 156	21	296.322	Kuppam and 01 Generater (PowericaCP125D5P) handed over to SHO, Rallabuduguru
5	19-01-2022	12°48'52.501" N 78°19' 35.055" E		ADPM-157 to ADPM- 176	20	164.107	
6	19-01-2022	12° 48' 55.58" N 78° 19' 27.8" E		ADPM-177 to ADPM- 182	6	72.182	
7	19-01-2022	12° 48' 51.96" N 78°19' 22.68" E		ADPM-183 to ADPM- 194	12	111.019	
8	19-01-2022	12° 49' 05.43" N 78° 19' 13.87" E		ADPM-195 to ADPM- 209	15	193.368	
TOTAL-I					192	1924	
9	11-01-2022	12° 49' 4.5" N 78°18' 56.11" E	104 Muddanapalli	ADPF-183 to ADP-217	35	400.046	The said Colour Granite Blocks handed over to VRO of Muddanapalli, further two Excavators which was seized earlier Hitachi (1.ZX370LCH-1, Sl.No.OACH-000524, 2. ZX370LCH-1, Sl.No.OACH-000400) seized in this area and handed over to VRO of Muddanapalli, but both excavators have been theft from the custody of VRO, then we have catch hold one excavator (ZX370LCH-1, Sl.No.OACH-000400) during present inspection and the same detained at APSRTC Depot, Kuppam for safe custody.
10	22-01-2022	12° 49' 4.5" N 78° 18'37.3" E		ADPF-218 to ADP-226	9	84.581	
11	22-01-2022	12° 49' 9.73" N 78° 18' 43.21" E		ADPF-227 to ADP-245	19	146.433	
12	25-01-2022	12°49'12.077" N 78°18' 50.35" E		ADPF-246 to ADPF- 252	7	93.590	
13	25-01-2022	12°49'13.623" N 78°18' 36.44" E		ADPF-253 to ADPF- 260	8	52.226	
14	05-02-2022	12°48' 27.61" N 78° 19' 00.405" E		ADPF-261 to ADPF- 298	38	359.409	
15	05-02-2022	12°48'29.474" N 78°18'55.584" E		ADPF-299 to ADPF- 304	6	92.593	
16	05-02-2022	12°48'22.815" N 78°18'51.308" E		ADPF-305 to ADPF- 322	18	200.686	
TOTAL-II					140	1429.564	
TOTAL-I+II					332	3353.514	

During the course of inspection the technical teams have noticed fresh workings at above sy.No. 213 of Muddanapalli (V), Shanthipuram (M) noticed 140 Color Granite Blocks numberd as ADPF-183 to ADPF-322 covered a quantity of 1429.564 cbm and at Sy.No.104 of Muddanapalli (V), Shanthipuram (M) noticed 192 colour Granite blocks numbered as ADPM-48 to ADPM-239 covered a quantity of 1924 cbm at above 16 locations and the same was handed over to the VRO of Muddanapalli Village to safeguard the blocks. Even though handed over to the VRO, this office technical staff regularly constant vigil on the above seized property due to the some earlier seized blocks have been missed though under the custody of the VROs.

Further it is submitted that, as per records of this office, there is no Quarry Leases granted in that particular area and cancelled all quarries and applications which are filed in the above Sy.No.213 , 104 of Muddanapalli Village, Santhipuram

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submitted that, "**the District Collector, Chittoor vide Lr.No. E8/5764/2014, dt. 05-11-2015 informed the Chief Commissioner of Land Administration vide reference No. D3/118/2011-II, dt. 30-05-2012 has given clarification that any area recorded as Adavi in Revenue records irrespective of their ownership, shall also attract the provisions of Forest Conservation Act 1980 and prior approval of the Government of India is mandatory for use of such areas for any non Forest purposes and also informed that no NOC shall be granted to the land in Sy. No. 104 of Muddanapalli Village of Santhipuram Mandal, Chittoor District for quarry operations as the land is noted as Adavi**".

In this connection, This office requested the Divisional Forest Officer, Chittoor West Division, Chittoor to instruct the concerned Forest officials of Santhipuram, Gudupalli & Kuppam mandals to keep strict vigil on the above said areas to curb illegal quarrying and to safe guard the Forest lands. As per the Technical Staff observations at the contended area, illegal quarrying is rampant and it is known fact that it may lead to huge revenue loss to the Government exchequer. Further it is submitted that, earlier this office cancelled all Quarry Leases and applications due to the area falls under adavi in the subject Survey No. 104 and 213 of Muddanapalli Village, Santhipuram Mandal. Hence, there is no Quarry Leases were in force in the above area. In this regard the Divisional Forest Officer, Chittoor West division, chittoor vide letter No. Rc.No.1193/2020/TO, dt.18.11.2020 stated that " Though the land is classified as "**Adavi**" in the revenue records, it is not a reserved forest and also not under the control and the management of Forest Department. However, any activity on this land attracts the provisions of the Forest Conservation Act 1980 and also requires approval by the Govt. of India".

In this regard, it is brought to your notice that, due to not availability of men at unauthorized quarries while inspection, this office requested the concerned VRO's to enquire about the culprits who have conducted the illegal quarrying at above said survey numbers with local villagers and also requested your office to furnish the details of the culprits who have been conducted quarrying operations without any permission from the Government vide references 2nd to 5th cited. In this regard this office not received any information from your end. However again you are hereby requested to furnish the details of persons who have been involved in illegal quarrying of Colour Granite at above said Survey numbers so as to submit to the Hon'ble National Green Tribunal, Southern Zone, Chennai.

In view of the above, you are hereby requested to find out the culprits who has conducted the illegal workings in the subject area and inform the person/ persons who are indulged in such illegal activity so as to submit to the Hon'ble NGT and to take action against them and to give suitable directions to the concerned Deputy Tahasildar & VRO's of shanthipuram Mandal to curb illegal mining activity in your office jurisdiction as per the new job chart issued vide G.O.Ms.No.20, Revenue (SER-II) Department, dt. 21-01-2016 and keep vigil on the illegal quarrying of Granite in your office jurisdiction, otherwise it will leads to the huge revenue loss to the Government exchequer.

This is submitted for kind information and further necessary action in the matter.

Yours faithfully,


Asst. Director of Mines and Geology
PALAMANER.

Copy submitted to

The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
The District Collector, Chittoor for favour of kind information.
The Superintendent of Police, Chittoor, for favour of kind information with a request to instruct the Station House Officer's of Kuppam, Gudupalli and Santhipuram Mandals to keep vigil on their office jurisdiction to prevent illegal quarrying.
The Divisional Forest Officer, Chittoor West Division for favour of kind information.
The Dy. Director of Mines & Geology, Chittoor for favour of kind information.

ANNEXURE-VII

GOVERNMENT OF ANDHRA PRADESH DEPARTMENT OF MINES & GEOLOGY:: IBRAHIMPATNAM

Memo No:24438/E1/2017

Date:11.01.2022

Sub: Establishment - Department of Mines & Geology, Ibrahimpatnam - Inspection of all quarry leases and illegal prone areas and illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District - Work allotment to certain Officers & Technical Staff - Constitution of Teams for "MAHA CHECK" - Instructions - Issued - Reg.

The attention of the Deputy Directors of Mines & Geology & Assistant Directors of Mines & Geology are mentioned in address entry are drawn to the subject cited.

The following teams have been constituted for Inspection of all quarry leases and illegal prone areas and also curb illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District under the supervision of Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu:

Team :I

Sl. No.	Name (Sarvasri)	Designation
1	M. Ereshu	Assistant Geologist, O/o ADM&G, Chittoor.
2	B. Sankaraiah	Royalty Inspector, O/o ADM&G, Palamaneru
3	N.Srinu	Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.

Note: It is directed Smt H.Sunitha Bai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri K. Prakash Babu, Surveyor.

Team :II

Sl. No.	Name (Sarvasri)	Designation
1	K. Raja Gopal	Asst. Geologist, O/o ADM&G, Palamaneru.
2	C.Ramasubrahmanyam	Royalty Inspector, O/o ADM&G, Kadapa.
3	K. Prakash Babu	Surveyor, O/o ADM&G, Yerraguntla.

Note: It is directed Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri N.Sreenu, Surveyor.

Team :III

Sl. No.	Name (Sarvasri)	Designation
1	D.Ramakrishna Prasad	Assistant Geologist, O/o ADM&G (RVS) Kadapa.
2	G. Srinivasa Reddy	Royalty Inspector, O/o ADM&G, Kurnool.
3	A.Bhaskar Reddy	Surveyor, O/o ADM&G, Palamaneru.

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Team :IV

Sl. No.	Name (Sarvasri)	Designation
1	T. Subba Rayudu	Assistant Geologist, O/o ADM&G, Yerraguntla
2	K. Rajendra Prasad	Royalty Inspector, O/o DDM&G, Nellore.
3	D. Ajitha Bai	Surveyor, O/o ADM&G, Chittoor.

Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu is hereby instructed to supervise the above work and submit weekly report to the DDM&G, Chittoor and compliance report to the Directorate.

The above individuals mentioned in the above tables I, II, III & IV shall report before the ADM&G, Ananthapuramu by 11.01.2022 and hereby directed to conduct "MAHA CHECK" on all quarry leases and illegal prone areas of all minerals located in Shantipuram & Kuppam Mandals, Chittoor District and submit reports to the DDM&G, Chittoor, under intimation to the Head Office. Further, the Assistant Director of Mines & Geology, Palamaneru is hereby directed to provide necessary arrangements to the above teams to conduct inspections.

The Dy. Director of Mines and Geology, Chittoor is hereby directed to take immediate necessary action on the reports submitted by the above teams.

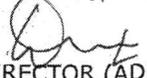
Therefore, the Deputy Directors of Mines & Geology, Kurnool, Kadapa, Chittoor, Nellore & Ananthapuramu, the Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kurnool, Kadapa, Yerraguntla & Nellore Assistant Director of Mines & Geology (RVS), Kadapa are hereby directed to relieve the individuals immediately so as to enable to attend above task.

Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

To

Sri T.Balasubrahmanyam, ADM&G, Ananthapuramu.
Sri T. Subba Rayudu, Assistant Geologist, O/o ADM&G, Yerraguntla.
Sri M. Ereshu, Assistant Geologist, O/o ADM&G, Chittoor.
Sri K. Raja Gopal, Asst. Geologist, O/o ADM&G, Palamaneru.
Sri D.Ramakrishna Prasad, Assistant Geologist, O/o ADM&G (RVS) Kadapa.
Sri B. Sankaraiah, Royalty Inspector, O/o ADM&G, Palamaneru
Sri C.Ramasubrahmanyam, Royalty Inspector, O/o ADM&G, Kadapa.
Sri G. Srinivasa Reddy, Royalty Inspector, O/o ADM&G, Kurnool.
Sri K. Rajendra Prasad, Royalty Inspector, O/o DDM&G, Nellore.
Sri N.Srinu, Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.
Sri K. Prakash Babu, Surveyor, O/o ADM&G, Yerraguntla.
Sri A.Bhaskar Reddy, Surveyor, O/o ADM&G, Palamaneru.
Smt H.Sunithabai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru
Smt M.Madhavi Latha, Surveyor O/o Assistant Director of Mines and Geology, Chittoor.
Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore.
The Deputy Directors of Mines & Geology, Kurnool, Kadapa & Chittoor for necessary action.
The Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kadapa, Nellore & Yerraguntla.
The Assistant Director of Mines & Geology (RVS) Kadapa for necessary action.
Copy to the In-charge officer, Section D12 & D13 (Kadapa & Chittoor) for information.

//ATTESTED//


ASSISTANT DIRECTOR (ADMN.)

1. Sy.No 104 of of Muddanapalli (V), Santhipuram (M) Chittor District:-

S.No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
(i)	11-01-2022	12° 49' 4.5" N 78° 18' 56.11" E	35 (ADPF-183 to ADP-217)	400.046	The said blocks are handed over to VRO of Muddanapalli, (V). Further 01 Excavator I,e. ZX370LCH-1 , (SI.No.OACH-000524) has handed over to the VRO of Muddanapalli, Village. Another one Excavator I,e. ZX370LCH-1 , (SI.No.OACH-000400) has handed over to the APSRTC Depot, Kuppam for safe custody.
(ii)	22-01-2022	12° 49' 4.5" N 78° 18' 37.3" E	9 (ADPF-218 to ADP-226)	84.581	
(iii)	22-01-2022	12° 49' 9.73" N 78° 18' 43.21" E	19 (ADPF-227 to ADP-245)	146.433	
(iv)	25-01-2022	12°49' 12.077" N 78°18' 50.35" E	07 (ADPF-246 to ADPF-252)	93.590	
(v)	25-01-2022	12°49' 13.623"N 78° 18' 36.44" E	08 (ADPF-253 to ADPF-260)	52.226	
(vi)	05-02-2022	12°48' 27.61" N 78° 19'00.405" E	38 (ADPF-261 to ADPF-298)	359.409	
(vii)	05-02-2022	12°48' 29.474"N 78°18' 55.584" E	06 (ADPF-299 to ADPF-304)	92.593	
(viii)	05-02-2022	12°48' 22.815" N 78°18' 51.308" E	18 (ADPF-305 to ADPF-322)	200.686	

2. Sy.No 213 of of Muddanapalli (V), Santhipuram (M) Chittor District:-

S. No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
ix	12-01-2022	12049'04.50" N 780 18'56.11"E	30 (ADPM-48 to ADPM-77)	346.605	The said blocks are handed over to VRO of Muddanapalli and 01 Hitachi Kobelco Model-SK380HDLC-8, SI.No.YCH-B0230) handed over to APSRTC Depot, Kuppam and 01 Generator (PowericaCP125D5P) handed over to SHO, Rallabuduguru
X	19-01-2022	12°49'0.913"N 78°19' 34.43" E	30 (ADPM-78 to ADPM-107)	283.563	
xi	19-01-2022	12°48'52.986"N 78°19' 35.023" E	58 (ADPM-108 to ADPM-135, & ADPM-210 to 239)	456.784	
xii	19-01-2022	12° 48' 52.75" N 78° 19' 28.98" E	21 (ADPM-136 to ADPM-156)	296.322	
xiii	19-01-2022	12°48' 52.501" N 78°19' 35.055" E	20 (ADPM-157 to ADPM-176)	164.107	
xiv	19-01-2022	12° 48' 55.58" N 78° 19' 27.8" E	06 (ADPM-177 to ADPM-182)	72.182	
xv	19-01-2022	12° 48' 51.96" N 78° 19' 22.68" E	12 (ADPM-183 to ADPM-194)	111.019	
xvi	19-01-2022	12° 49' 05.43" N 78° 19' 13.87" E	15 (ADPM-195 to ADPM-209)	193.368	

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY



From
Sri. P. Venu Gopal
Asst. Director of Mines & Geology
Palamaner, Chittoor Dt.

To
The Station House Officer,
Rallabuduguru
Chittoor Dt.

Lr. No. 188/Vig/03 dt. 19/01/2022

Sir,

Sub:- Mines and Minerals - Prevention of illicit transportation - Development of Government Mineral resources - Co-ordination & Co-operation of other Departments - Safe custody of vehicles along with mineral - request - Reg.

Ref:- G.O.Ms. No. 388, Transport, Roads & Buildings (Tr-III) Department, dt. 26-6-1991

I/We have catch hold of the Vehicle(s) at Dokmoya thi Palle ^{Palle, Muddehalli} which was carrying the minerals without having Royalty paid transit form / transit pass issued by the competent authority of Mines & Geology Department as required under Rule 34 of A.P. Minor Mineral Concession Rules, 1966 as proof of payment of seigniorage fee/Royalty. Hence penalty has to be paid under Rule 26 of APMMC Rules, 1966. But the driver has expressed his inability to pay the penalty.

In this connection I would like to inform you that I am empowered under Sub-Section IV of Section 21 of the Mines and Minerals (Regulation & Development) Act 1957 and also under clause (V) of Sub Rule 1 of Rule 286 of AP Motor Vehicles Rules 1989.

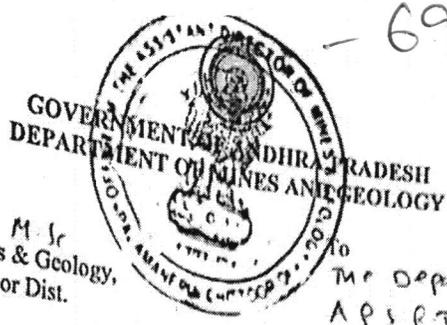
Hence it is requested to keep the Vehicles bearing numbers given below together with mineral under your safe custody until the penalty is collected from the defaulter(s). The vehicle(s) may be released only after producing the releasing orders issued either by the Asst. Director of Mines & Geology, Palamaner or any officer authorised by him.

Sl.No.	Vehicle No.	Name of the Mineral
1	Powerica CP125 D5P-①	involved in illegal Quarrying
2	(Generator) Product Serial No: 01/12/07/2964	
3	Sun.beam Generator (Certificate No: 2380 Dt: 26/03/2009)	
3	Boymachine -①	
5	/	
6	/	
7	/	
8	/	

Sir Received copy
C. Nandam
PC4637

Yours faithfully

T. R. Lakshminarayana
Asst. Director of Mines & Geology
Palamaner, Chittoor Dt.



From
 P. Venugopal M. Sc.
 Asst. Director of Mines & Geology,
 PALAMANER, Chittoor Dist.

To
 Mr. Devala Murugesu
 A.P.S.R.T.C. Ruffala Dept.
 CHITTOOR DISTRICT.

Letter No. 188/Vlg/03, Dt. 21-01-2022

Sir,
 Sub:- Mines & Minerals - Prevention of illicit transportation - Development of Government Mineral resources - Co-ordination & Co-operation other Departments - Safe custody of vehicles along with mineral - Request - Reg.

Ref:- G.O.Ms. No. 388, Transport, Roads & Buildings (Tr-III) Dept, dt. 26-06-1991.

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I/We have catch hold of the Vehicle(s) at Sy. No. 213 of Muddepa Pale (vi) which was carrying the minerals without having Royalty paid transit form transit pass issued by the competent authority of Mines & Geology Department as required under Rule 34 of A.P. Minor Mineral Concession Rules, 1966 as proof of payment of seigniorage fee/Royalty. Hence penalty has to be paid under Rule 26 of APMMC Rules, 1966. But the driver has expressed his inability to pay the penalty.

In this connection, I would like to inform you that I am empowered under Sub-Section IV of Section 21 of the Mines and Minerals (Regulation & Development) Act 1957 and also under clause (V) of Sub Rule 1 of Rule 286 of AP Motor Vehicles Rules 1989.

Hence it is requested to keep the Vehicles bearing numbers given below together with mineral under your safe custody until the penalty is collected from the defaulter(s). The vehicle(s) may be released only after producing the releasing orders issued either by the Asst. Director of Mines & Geology, Palamaner or any officer authorized by him.

S.No	Vehicle No.	Name of the Mineral
1	TATA HITACHI <small>Model: ZX 370LH-1, PSN - DACH-000966</small>	These Machinery catch hold of Sy. no.
2	<small>Year: 2016</small>	
3	KOBELCO perlain <small>Model: SK 360 HDLC-5 S/N: YC11-50230</small>	913 of Muddepa Pale (vi) shanthi pragam (vi) for utilizing illegal quarrying of mineral prohibited at Sy. no. 213 of Muddepa Pale (vi) shanthi pragam (vi) Chittoor Dist.
4		
5		
6		
7		
8		
9		
10		

Yours faithfully,

R/C
 21-01-2022
 time: 14:30
 R. O.

Fw
 J. Balakrishna
 Asst. Director of Mines and Geology,
 PALAMANER, Chittoor District
 Assistant Director
 Mines & Geology
 PALAMANER, Chittoor Dist.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Revenue Department – New Job Chart of the post of Deputy Tahsildar, which has become Gazzetted Post recently, in addition to the existing Job chart – Orders – Issued.

REVENUE (SER.II) DEPARTMENT

G.O.MS.No. 20

Dated: 21-01-2016

Read the following:

1. G.O.Ms.No. 463, Revenue(Ser.II) Dept., dated: 07-12-2015.
2. From the Chief Commissioner of Land Administration, Hyderabad, Lr.No. Ser.II(1)/233/2010, dated: 11-12-2015.

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ORDER:

In the circumstances stated by the Chief Commissioner of Land Administration, Andhra Pradesh, Hyderabad in his letter 2nd read above, the Government after careful examination of the matter hereby assign the following powers and duties of Tahsildars to Deputy Tahsildars in supersession of the orders issued in the reference first read above.

1. Exercise of general control and supervision over the Mandal Revenue Inspectors, Village Revenue Officers and Village Revenue Assistants and other subordinate special staff working at Mandal level.
 2. Review fortnightly tour diaries of Mandal Revenue Inspectors and Additional Revenue Inspectors.
 3. Conducting of general enquires coming within the purview of Tahsildar.
 4. Protocol duties.
 5. Inspection of trees standing on Government poromboke land and prevent illicit felling of trees.
 6. Inspection of quarries and prevent illicit quarrying.
 7. Conducting of Azmoish
 8. Inspection of Survey marks.
 9. Inspection of village chavidies, assignment cases, alienation cases, Lease cases, Encroachment cases, Waste Lands (Assessed or Un-assessed)
 10. Checking of village cash accounts and other important accounts maintained at village level.
 11. Fixing of kist centres / collection centres during kist season for collection of water tax.
 12. Collection of land Revenue, loans, non agricultural assessment/one time conversion tax and all other miscellaneous dues to Government if any.
 13. Collection of dues pertaining to other department referred to Revenue Department for collection under Revenue Recovery Act.
 14. Scrutiny and approval of accounts prepared by the Village Revenue Officers, Revenue Inspectors for Jamabandhi.
 15. Verification of Births and deaths at Gram Panchayat level.
 16. Inspection of fair price shops and Rice Mills as per rules.
 17. Attending to the work relating to agricultural census/ live stock census.
 18. Identification of differently capabled (Physically challenged) persons for grant of benefits.
 19. Identification of beneficiaries under various development programmes.
 20. Duties under Girl Child Protection and Family Welfare.
 21. Identification and supervision of Housing and Indira Aawas Yojana (IAY) Schemes.
 22. Conduct of enquiries under A.P. Land licensed Cultivators Act, 2011 and issue Loan Eligible Cards(LECs).
 23. Monitoring of Mee-Seva applications.
 24. Issue of income certificates as per Government guidelines.
2. The Chief Commissioner of Land Administration, Andhra Pradesh, Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

J.C. SHARMA
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Chief Commissioner of Land Administration, Andhra Pradesh, Hyderabad.

All the District Collectors in the State.

Copy to:

The P.S to Prl. Secretary to Chief Minister, A.P. Secretariat, Hyderabad.

The P.S to Deputy Chief Minister (Revenue), A.P. Secretariat, Hyderabad.

The P.S to Prl. Secretary to Government , Revenue Department, A.P. Secretariat, Hyderabad.

SF/SC.

//FORWARDED: BY ORDER//

SECTION OFFICER